## THE CONSTITUTION (AMENDMENT) BILL, 1974

(To Amend Articles 344, 345, 346 etc.)

SHRI T. K. SRIVASAN (Tamil Nadu): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI T. K. SRINIVASAN: Sir, I introduce the Bill.

#### CONSTITUTION (AMENDMENT THE BILL, 1974

(Amendment of the Seventh Schedule)

भी स्रोम प्रकाश त्यागी (उत्तर प्रदेश) मै प्रस्ताव करता ह कि भारत के संविधान का ग्रीर संशोधन करने वाले वधेयक को पुरःस्थापित करने की अनमति दी जाए।

The question was put and the motion was adopted.

श्री ग्रोम्प्रकाश त्यागी : मैं विधेयक को पुरः स्थापित करता हुं।

# THE HINDU SUCCESSION (AMEND-MENT) BILL, 1974

(Amendment of Section 24)

श्री ग्रोउमप्रकाश त्यागी (उत्तर प्रदेश) : मै प्रस्ताव करता हं कि हिन्दू उत्तराधिकार स्रिध-नियम, 1956 क और संशोधन करने वाले विधे-यक को पूर: स्थापित करने की अनुमति दी जाए

The question was put and the motion was adopted.

श्री ग्रोउम्प्रकाश त्यागी : मैं विधेयक को पुर : स्थापित करना हूं।

MR. DEPUTY CHAIRMAN: We have half-an-hour discussion at 5.30. There may be several Members wanting to speak about

the railways. The House stands adjourned till 2.15 P.M.

> The House then adjourned for lunch at thirty-four minutes past one of the clock.

The House reassembled after lunch at eighteen minutes past two of the clock. MR. DEPUTY CHAIRMAN in the Chair. Chair.

DISCUSSION UNDER RULE 176-SITUATION CREATED IN THE COU-RSE OF THE **NEGOTIATIONS BET-**WEEN THE GOVERNMENT THE RAILWAYMEN BY THE ARREST OF SHRI GEORGE FERNANDES AND OTHERS

MR. DEPUTY CHAIRMAN: We shall now take up discussion under Rule 176. Shri Bhupesh Gupta-not here; Shri S. M. Chowdhury-not here; Shri Sardesai.

SHRI S. G. SARDESAI (Maharashtra): Mr. Deputy Chairman, Sir, since we discussed this issue here yesterday, a lot of more light has been thrown on what happened in the early hours of last morning, and the facts which have come out not only underlined the extreme gravity of the situation but proved to be high-lighting the extremely reprehensible and condemnable aspect of the action taken by this Government to deal with the railway workers' demands. But before coming to this question, I deem it my duty first to pay homage to Comrade V. R. Malgi, General Secretary of the National Railway Mazdoor Union of the Central Railways. Sir, Mr. Malgi is the first martyr in this noble and just cause for which the railway workers have been fighting. So, it is with these feelings, with these deep feelings, that I have got up today to speak on this question.

Now, Sir, coming to the issue itself, as I said, much more information has come out. What does it indicate? It indicates the utterly nefarious fashion in which Government last morning, in the hours of last morning, almost like a thief I would say, went out to arrest not only George Fernandes but a very large number of members of the National Co-ordinating Committee of the Railwaymen and any number of activists of the railway workers and railway unions in various parts of this country, who associated with them.

Sir, I almost said in so many words yesterday and I repeat it with greater emphasis today that now the die is cast. I said yesterday that anyone who knows anything about the trade union movement of our country or any other country knows it for a fact that when negotiations are going on between the leaders of workers and may be employers or may be Government, and if in the course of the negotiations the Government launches a repressive attack by attacking a very large number of leaders of workers concerned by actually arresting them, i.e., those very persons who are members of the negotiating committee, then such a Government itself is immediately provoking a strike. This is what I said yesterday. And, today's morning papers, though I did not know the facts last morning, corroborate the same thing, which is an old experience of the working class movement and which I anticipated yesterday.

Sir, in a large number of Railway centres in this country the strike has already begun; the strike which has been imposed on them, the strike which has been forced on them by this very dastardly attack of the Government in arresting so many leaders of the railwaymen. Already this morning's papers say that in large parts of India the trains have stopped. This is the situation which has developed as a result of the action taken by this Government yesterday morning.

Sir, what shocked me even more—I was bained. I was angry and I am more angry today than I am pained—is that by your unilateral action you accuse one of the leaders of bringing about the strike by provocative speeches which were made openly and which were available to everybody. But, instead of discussing the matter with him you are doing all these kinds of things.

You just come out with an accusation and after having arrested such a large number of comrades, such a large number of leaders of the railway workers, you have the temerity to come out and say that if the railwaymen want any further negotiations. then let them first withdraw the notice. It is an amazing thing to say. You took the initiative to launch the attack, you arrested the leaders and on top of it you say that if the railwaymen want any further talks, then the strike notice should be withdrawn. It cannot be withdrawn. I have just got with me a statement issued by the Coordinating Committee today and they are absolutely right in saying that if any negotiations are to commence then let Government, first of all,, release all the leaders unconditionally. If you release them then only the question of negotiations comes up. Negotiations were not broken by the railway workers. Negotiations have been broken by this Government and on top of it you come forward and say that if negotiations are wanted then the strike notice should be withdrawn. This is absurd. It is something which no leaders of any working class have ever accepted in the past.

Now. Sir, I had also occasion to meet various members of the Negotiating Committee. There may be differences among them but the negotiations were proceeding. They were talking to Government. What I have come to know from all of them is that there is absolutely no reason for this Government to have come to the conclusion that nothing can be gained by further negotiation. A certain statement has appeared this morning of Comrade Dange, one of the important members of the negotiating committee. He has issued a very long statement in which point by point he has dealt with the various stages of the negotiations. Undoubtedly there were differences—some of them very serious-between the negotiating committee and the Government but at the same time there were indications that if further negotiations had gone on, may be, on his point or that point there might be agreement and the differences between the two negotiating sides becoming less and less possibly some kind of an agreement could have been arrived at. Can anyone

say that no agreement was possible at all? Is it the position of the Government that no agreement was possible? That is not the position so far as I know. Sir, I am amazed that the Government goes on repeating ad nauseum negotiate, negotiate, talk, talk. talk. It will go on saying it million times and at the same time when negotiations are going on, when on certain points differences were being reduced, at such a moment you come out like this and arrest the leaders. You take such action all over India. Sir, I do not at all understand why this Government should have taken such a precipitate action unless-and I repeat thisthe Government itself wants to provoke the strike.

Now take the question of foodgrains. I just cannot understand why this Central Government-I am not talking of the State Government—could not take the responsibility once they have accepted that foodgrain shops should be there. The demand is very right. It is very necessary for the running of the Railways which is a vital sector of the economy. You have said that you cannot take the responsibility of providing foodgrains. Then who is going to supply foodgrains? Are they to be purchased in the black market? You take up a certain position and then you try to evade that by taking up certain other position and make your stand utterly untenable.

With regard to other demands we have been told so many times by the Railway Minister himself and by other spokesmen of Government that they can not all the demands of the workers because that would come to 450 crores, 500 crores or 550 crores. All sorts of figures have been given in this connection. If from what I have come to know from the members of the negotiating committee is a fact--and I know it is a fact; I am sure it is a fact—a certain kind of agreement on principle was being arrived at that ouestion of the resources of the Railways should be investigated. Can they be augmented? It'an there be certain kinds of economy? Can the so many concessions that have been given by the Railways to the big capitalists be withdrawn or not?

If the Government is at all sincere, if the Government is at all serious, this should have been pursued. They say all the time, we do not have sufficient resources. As I said a certain kind of agreement in principle was being arrived at. The Railway workers themselves will sit with you will discuss with you and will try to find out how new resources could be raised. All these things were there and things were progressing but in the midst of all this suddenly you throw a bomshell and you go and arrest all of them. Sir, this is not the time for making a long speech and I am not accustomed to making long speeches. I only definitely and most deliberately want to say that with this kind of action by the Government the strike will be there. I want to assert that the strike is going to be there. It is a just strike; it is a correct strike; it is a noble strike; it is a strike for a very correct cause and it is going to be there. If that means a confrontation with the Government, let the Government have it and if we have to stand firmly by the genuine and proper demands of working class, then so many of us, so many trade unions, not only the Communist Party but every trade union will stand firmly by the workers and see to it that an effective and a proper kind of strike comes about. There is no other way of avoiding it except by releasing all those who have been arrested and starting, if the Government wants, negotiations in a proper way. Sir, all these issues are there. That is why I really wanted to know what the Government was going to do. Just now a friend of mine asked a question-asked Mr. Bhupesh Gupta in fact-whether the Government's attack on the workers is reactionary or not. I say it is 100 per cent reactionary. It is 101 per cent reactionary. I would go a step further and say that this Government has forfeited the right to talk of fighting reaction and Fascism. They are all the time saying fight Fascism, Fascism. It has become a mantram with this Government that day in and day out they are talking of fighting Fascism. We communists who are allied with the worker's movements should know what fighting Fascism means. All over the world it is the working class that has fought Fascism.

But you talk of fighting Fascism and come out and attack the workers in India like this. No Government anywhere in the world which attacks the working class can ever successfully fight Fascism. Comrade Dange this morning has given a warning that other workers in India, the industrial workers will join it. He has given a warning: Beware, this is the beginning. Once the railway workers are attacked, all the rest of you are going to be attacked. Whom are you hitting? You are hitting yourself. You are pitted against yourself. Every industrial worker to a man will be united and they will stand by the railway workers until their demands are conceded. My friend from Congres-O said: Sardesai said that sixty crores of people will rise. I did not say sixty crores, but the entire workingclass will stand by the railway workers. His contention is that the entire people of India will be against the railway workers. I was shocked to hear that. (Interruptions).

SHRI NIREN GHOSH (West Bengal): Howling will not help you.

SHRI S. G. SARDESAI: Mr. Bhupesh Gupta, please wait. I want a single Member from the Congress Benches to get up and say whether any Government, whether any political party in the history of the world has fought fascism if it attacks the entire working-class. Get up and reply, if you dare to.

### (Interruptions)

AN HON. MEMBER: How can you say that?

SHRI SARDAR AMJAD ALI (West Bengal): Is it not a very fantastic claim on the part of Mr. Sardesai that they represent the entire working-class?

MR. DEPUTY CHAIRMAN: You will get your chance. Let him have his say.

SHRI KOTA PUNNAIAH (Andhra Pradesh): Is it his monopoly?

SHRI S. G. SARDESAI: Even at this late hour, for God's sake, think. You can-

not attack the working-class-I repeat it ten times-and fight fascism. So, my point is even at this late hour, are you prepared to think and think of the country? The Railway Minister has made a statement that the strike of the railway workers will be against the nation. May I know what it is? Is it his contention that the working-class is not in the nation? It is a strange kind of situation in which the toiling masses are not part of the nation. You take away the working-class. You take away the suffering and toiling people. You take away the middle-class. What remain are the big bourgeois and the big landlords. Is that the nation which you have in view? So, if you think that something is in the interests of the nation, it should be in the interests of the working-class and peasantly. This is the nation. The railway workers today are not fighting for themselves. It is they who are fighting for the nation. Do not fling the word 'nation' in their face. This is also past experience. Time and again this Government have been told: You are surrendering to the rightists, you are surrendering to the capitalists and you are surrendering to the big landlords. Then you bring the economy to this crisis, inflation and all that. When the workers come forward and say that they are not responsible for inflation, they are not responsible for the rise in prices and it is your policies which are responsible for the rise in prices, you want to sermonise to them. Oh, if your demands are granted, it will mean Rs. 500 crores. But who brought about inflation? Of course, the economic consequences are there. At the end of it when the workers ask for mere justice, for their right to live, for their right to survive, you want to give a lecture to them: We want to fight fascism. You are against the nation. Think and think ten times before you talk like this. I want to say that since the achievement of independence many events have taken place in India about which it can be said that they have left their imprint on the development of the national economy, but I have no hestitation in saying that the consequences of this policy of the Government of suppressing and crushing the workingclass are more dangerous. It is going to be far deeper and it will have a very longrange impact on our economy and on our

MR. DEPUTY CHAIRMAN: Mr. Kamal nath Jha. Let me tell you that there are a number of speakers and I would request the speakers to confine themselves to ten minutes each.

KAMALNATH JHA (Bihar): SHRI Fifteen minutes, Sir.

उपसभापति महोदय, गत एक वर्ष से जब से समारे देश के सामने एक ब्रार्थिक संकट पैदा हमा है, मैं देखता हूं कि एक विशेष तरह की नीति हमारे देश में हमारे माननीय विरोधी दल के लोग चलाने की कोशिश कर रहे है। रेल की जो बड़ी हडताल ग्रभी होने वाली है, जिस की चर्चा हम ग्राज इस सदन में कर रहे हैं, एक साल से इस की रिहर्मल हो रही थी। कभी पूर्व रेलवे में, कभी उत्तर रेलवे में, कभी दक्षिण रेलवे में ग्रौर कभी मध्य रेलवे में और इस एक साल के रिहर्मल और ट्रायल के बाद यह उन की फाइनल नैयारी थी संपूर्ण देश की अर्थ नीति को और संपूर्ण देश के उद्योग को ग्रौर मपूर्ण राष्ट्र के जन जीवन को ग्रस्तव्यस्त करने की ।

The cat is out of the bag.

उपसभापति जी. आज मै आप के माध्यम मे अपने मिलों से कहना चाहता हं कि मैं किसी को षडयंत्रकारी, किसी को देशद्रोही, किसी सैबोटियर कहना नही चाहता, लेकिन इतिहास उन की जो कार्यवाही है आज देश में. उस पर आज नहीं तो कल, अपना वर्डिक्ट जरुर देगा। आज देश की स्थिति क्या है।

SHRI NIREN GHOSH: It will give its verdict in due course.

श्री कमला नाथ झा : एक तरफ हमारे देश में कृषि ग्रौर उदयोग को हमें बढाना है, उस में हम पीछे हैं और यही देश के दो आधार हैं। एक तरफ हरियाणा, पंजाब और पश्चिमी उत्तर प्रदेश जहा पर हमारी कृषि संपदा है, जहा पर खेती में सरप्लस गेह भ्रौर दुमरा भ्रनाज पैदा होता है जहा वहां से हम निकाल कर 57 करोड़ हिन्द्स्तान के भुखे लोगो को खिलाने की, उन का पेट भरने की कोशिश हम करते है, वहा पर हमारी सपर्ण कृषि व्यवस्था को पैरेलाइज करने के लिये स्राज वहां के बिजलीघरों में हड़तालें करायी जा रही है ग्रौर बिजली की भट्टिया तोड़ी जा रही है ताकि देश की कृषि को पूरी तरह से समाप्त किया जा सके। हमारे इस्पात कारखाने को कोयला न मिले बिजली न मिले, हमारे जूट कारखाने को कोयले न मिले, हमारे दूसरे उद्योगों को कोयला न मिले इसलिए रेल को बंद करो, उद्योग जहन्म में जाए खेती जहनुम में चली जाए, श्राज इसकी खली साजिश, ग्राज इसकी खुली कार्रवाई हो रही है यह छिपाने की बात नहीं है। ग्राज डेड़ हजार, दो

उपसभापति जी, मैं ब्रापके माध्यम से इस सदन के तमाम माननीय सदस्यों को, ग्रौर देश की 50 करोड़ जनता की अदालत में यह कहना चाहना हूं कि जिस प्रतिनिधि को जनता ने अपने मत चुनकर भेजा है उसको यह कहते हैं फोर्सफुली कि रिजाइन करो। भ्रापके माध्यम से देश की 50 करोड़ जनता के सामने सदन के माननीय सदस्यों से कहना चाहता हुं जो देशभिक्त की बात करते हैं उनसे कि जिस देश की कृषि खत्म हो जाए, पावर हाउसिज टुट जाए, रेलवे बंद हो जाए उस देश में कौन 'वाद' श्राएगा। सिवाय श्रराजकता-बाद के और कोई 'वाद' नहीं भाएगा । इसलिए मैं कहना चाहता ह कि सरकार बड़ी है ग्रौर सरकार से देश बड़ा है। श्राज भले ही मेरी सरकार हो श्रीर कल श्रापकी सरकार हो परसों तीसरे की सरकार हो। लेकिन देश की खेती अगर मर जाएगी. देश में डेमोकेसी अगर मर जाएगी तो आप मर जाएंगे, हम मर जाएंगे ग्रीर हिन्दुस्तान की 50 भरोड़ जनता मरणोमुख हो जाएगी । इसलिए आप रेलों को, पावर हाऊसिज को मत तोडो । उसको मत बरबाद करो। यह देश की 50 करोड़ की जनता की सम्पति है और श्रगर कांग्रेस पार्टी से

स्रापका झगडा है तो हर दो वर्ष बाद, तीन वर्ष बाद चुनाव होते हैं स्राप हम को पिछाड़ कर कुर्सी पर स्रा जाना लेकिन देश की गरीब जनता के साथ खिलवाड़ मत करो । उनके भूखे पेट पर छुरा मत मारो। उनके वच्चों को भूख मे मत तड़पास्रो।

प्राप कहते हैं कि ट्रेड युनियन प्राखिर इमकी परिभाषा क्या है ? कुछ देते हो ग्रीर ग्रीर कुछ लेते हो यही न श्रापने छ: मांगें रखीं। उन छ: मांगों में से 4 मांगों को रेल मंद्रालय ने स्थीकार किया। 110 करीड़ रुपये तो दिये थे कमीजन ने ग्रीर 80 करोड़ रुपये दिए रेल मंत्रालय ने एक वर्ष में तो इस गरीब देश में जहां ग्राप रोज कहते हैं कि 60 परमैन्ट ग्रादमी बिलो पायटीं लाईन है उम गरीब देश में, जहां के लोगों को ग्राज दो जून खाना नहीं मिलता है ऐसे टाइम में रेलवे ने दो करोड़ रुपये की बढ़ोतरी की। तब भी ग्राप हम को कहते हैं श्राप एन्टी लेबर है। मैं कहता हूं कि ग्राप एन्टी-नेशन है।

SHRI NIREN GHOSH: You are both anti-labour and anti-nation.

श्री कमलनाथ झा : कांग्रेस पार्टी एन्टी लेबर है या श्रपोजीशन एन्टी पीपल है इस देश की भूखी जनता के लिए हम कहां से पांव सौ करोड़ रुपय लाएंगे । डेफिसिट फाईनैन्सिंग करके. नोट छापकर मुद्रा स्फीति करके 100 परसैन्ट बढा दिया टैक्सिज लगाकर के इस देश की गरीब जनता जिसको श्राघी रोटी मिलती है, चौथाई रोटी मिलती है उसको भी छीनना चाहते हैं ? इसलिए यह लड़ाई ग्राप इस सरकार मे नहीं करते हैं। यह लड़ाई, यह ग्राक्रमण, ग्रापने किया है हिन्दुस्तान की जनता पर, हिन्दुस्तान के गरीवों के ऊपर और इसका जवाब हिन्द्स्तान के गरीब देंगे। मैं समझ सकता हूं जनसंघ के भाईयों को क्योंकि उनका इस देश के गरीबों से कभी दूर का भी रिश्ता नहीं रहा, उनका नारा था कि धन और धरती का बंटवारानहो होगा। मै समझ सकता हं अपने से सोशलिस्ट भाइयों को जिन्होंने पराजय से परेशान होकर ब्रात्मसमर्पण कर दिया--सोशलिस्ट पार्टी के एक ग्रप ने चरण मिह के सामने भ्रात्मसमर्पण किया भ्रौर दूसरे ने सी० पी० एम० के सामने भ्रात्मसमर्पण किया। मैं उनको समझ सकता हूं क्योंकि ग्राज वे नेशनलिज्म ग्रौर सोशलिज्म दोनों को जोड़ कर हिटलर की पार्टी हिन्दोस्तान में खडी करना चाहते हैं जर्मन डेमो-कैटिक रिपब्लिक की उदारता से फायदा उठा कर जैसे 1918 के बाद हिटलर ने जर्मनी बें फासिज्म कायम किया था वह सपना देख रहे हैं जनसंघी श्रौर हमारे कुछ बिगड़े हुए समाजवादी लोग । लेकिन ग्रब दुनिया बदली हुई है, फिर इस दुनिया में हिटलर नहीं पैदा हो सकता। लेकिन अपने कम्युनिस्ट भाइयों पर मुझे दया ग्राती है । 1942 में एंटी पीपुल स्टैंड लेकर हिन्दोस्तान के कम्यूनिस्ट्स ने एक जबर्दस्त ग़लती की थी। एक युगलगा उनको इस पाप को धोने के लिए। इसलिए मैं स्नापके माध्यम से उपसभापति जी, कहना चाहता हूं अपने मित्र भुपेश गुप्त जी को ग्रौर उनके दोस्तों को कि ग्राप उन लोगों के साथ, इन फासिस्ट फोर्सेंज के साथ, जो कि जबर्दस्ती इस्तीफा लिखाते है, जिनको कोई मतलब नहीं है वर्किन्ग क्लास मुवमेन्ट से, ग्रगर उनके साथ ग्रसोशिएट करोगे तो फिर 1942 वाली ग़लती फिर करोगे । हिन्दोस्तान की राजनीति में बहुत जमाने के बाद सही नीति श्रपनाई है **ग्रापने** ग्रौर सही लोगो से संबंध स्थापित करके श्राप खड़े हुए है लेकिन दुबारा फिर ग्रगर ग़लत नीति ग्रपना कर रखत लोगों के साथ ग्राप जाएंगे तो जहां श्राप थे वही पर फिर वापस चले जाएंगे। इसलिए इस जन-विरोधी हड़ताल का विरोध हम श्रापसे चाहते है। ग्राप इन जन-विरोधी शक्तियों के खिलाफ हमारे साथ मिल कर मुकाबला करो। भ्रौर जो लोग गुमराह हो रहे है उनको समझाम्रो वह कोई ट्रेड मूवमेंट नही है।

दूसरी बात जो मैं आपसे कहना चाहता हूं बह यह है कि आज हिन्दुस्तान में कुछ लोगों में गरीबों के लिए बहुत हमदर्दी, गरीबों के लिए उनके दिल में बहुत दर्द आ गया है और वे ट्रेड यूनियन L/B(N)9RSS—7(a) मूवमेंट इसको समझते हैं कि बड़े बड़े डाक्टरों की हड़ताल कराम्रो, बड़े बड़े इंजीनियर्स की हडताल करास्रो, जो एयरवेज में है उनकी हड़ताल करास्रो। लेकिन कोई भी इस बात को नहीं सोचता कि हिन्दुस्तान के वे गरीब जिनके पास तक हम पहुंचना चाहते हैं ; हम कांग्रेसी लोग, खेतों में काम करने वाले मजदूरों के पास जिनकी तादाद 12 करोड़ है, पहुंचना चाहते हैं, उस पहुंचने में ग्राप हमारी मदद करो । जो फूटपाथ ड़वेलर्स हैं, उनके पास तक हम पहुंचना चाहते हैं, उसमें ग्राय हमारी मदद करो । ग्राज एक तरफ हिन्दोस्तान के ग्रार्गेनाइज्ड सैक्टर के लेबरर्स है श्रौर दूसरी तरफ बिलो द पावर्टी लाइन करोड़ों श्रादमी है जिनके पास **खाने** को रोटी नहीं है । (**समय की घण्टी**) तो **मै कहना** चाहता हूं श्रापकी यह मानवता की नीति नही है, न यह ट्रेड यूनियन की नीति है ग्रौर न राष्ट्र-हित की नीति है । इसलिए, उपसभापति जी , मै श्रापके माध्यम से माननीय सदस्यों से अपील करना चाहता हूं कि राष्ट्र-हित में दल से ऊपर उठकर सोचने की स्रावश्यकता है स्रोर में समझता ह हम लोग अपने हृदय का मंथन करेंगे और यह जो नाजायज रेल हड़ताल होने जा रही है उसकी रोकेंगे ग्रौर मजदूर नेताग्रों को कहेंगे कि **अपना हडताल का नोटिस वापम लेल** । सरकार से अनुरोध करुंगा कि आज मजदूर भी हमारे समाज का ग्रंग है ग्रीर मजदूरों के माथ हमारा कोई झगड़ा नही है।

उनकी मांगों के साथ मेरी पूरी सहानुभूति है। मेरी लड़ाई तो केवल उन गलत दिमाग वाले लोगों के साथ है, उन गलत विचारधारा वाले लोगों के साथ है, जो मजदूरों को उभारकर, बहकाकर श्राज गलत रास्ते पर ले जाना चाहते हैं तथा उनके माध्यम से देण का श्रनिष्ट करना चाहते हैं। इसलिए इन समाज विरोधी तत्वों की धमिकयों में हमको नहीं श्राना चाहिये। में समझता हूं कि इस देण का भविष्य ये लोग बरबाद करना चाहते हैं श्रौर इस देण में जो डैमोकेसी है, उसको खत्म करना चाहते हैं। जो लोग इम समय ट्रेड यूनियन्स में काम कर रहे हैं वहीं लोग श्राज

देश के दुशमन बन गये है, वही लोग वर्करों के मबमेंट के द्शमन है। इस तरह के लोग विकिंग क्लाम के दुशमन बन गये हैं और वे इस तरह के

Re. Discussion

जों न दन्ड देह सठ तोरा भ्रष्ट होन्हि वृटि भारग मोरा

इसलिए ऐसे दृष्ट लोगों के लिए उपनिषद में कहा है कि जो स्राततायी है, जो बदमाश है, जो दूसरों को कष्ट देते हैं, उसको बिना विचारे दंड दो । इस तरह से जो ऐसे लोग हैं, जो राष्ट्रद्रोही हैं, मजदर द्रोही हैं, उनके प्रति कोई सहानुभूति नहीं करनी चाहिये।

इन गड्दों के साथ मै अपना भाषण समाप्त करनाहा।

SHRI G. K. LAKSHMANAN (Tamil Nadu): Sir, the arrest of comrade George Fernandes is a cowardly act unbecoming of a Government which is a people's Government in this country. The railway workers have timed this strike at a time when Parliament is in Session only for the reason that Parliament can guide them and the Government in arriving at a solution to the problem of railway workers and other Central Government employees. The main issue is bonus. It is not an issue of the Congress party saying that opposition parties have instructed the employees to go on strike or the opposition parties saying that the Congress wanted the strike not to be conducted. That is not the issue. The railway employees have certain problems. On those issue only they are going on a strike. The main issue before us is the bonus issue and the grant of minimum wage. In the year 1968 the railway workers and other Central Government employees who were members of the National Council, the Joint Consultative Machinery walked out of the National Council since their demand for a minimum wage was not accepted by the Government. They went on strike in the year 1968 to press their demand for a minimum wage.

After the 1968 token strike the Government appointed the Third Pay Commission wherein in the terms of reference the question of minimum wage was not included. Therefore, in order to get the question of mum wage included in the terms of reference of the Third Pay Commission, the Central Government employees pay-boycott and compelled the Government to include the minimum wage question in the terms of reference of the Third Pay Commission. The Pay Commission, after three years' deliberations, came out with a report and fixed Rs. 314 as minimum wage. Now, I would ask you how the demand of Central Government employees for the grant of a minimum wage is not in order or is politically motivated. The Pay Commission has recommended Rs. 314 as the minimum wage. There was a dispute and we could not come to any settlement. The Central Government could not give any decision. Therefore, it was referred to the Pay Commission and the Pay Commission decided that the minimum wage should be Rs. 314. Now the railway workers and the Central Government employees want that Rs. 314 which has been recommended by the Pay Commission should be given to them. Is it politically motivated? In all other public undertakings the minimum wage is being granted to their employees even without the employees going on strike or without any pay commission or tribunal giving any verdict. In the banking industry and in the Life Insurance Corporation, the minimum wage is granted to their employees. Why does the Central Government employee insist that the minimum wage should be fixed for him? public undertakings minimum In many wage has been fixed. The reflection of the same is found in the pay of the employees of other cadres in the Central Services. Thus there is some satisfaction among them. That is why the Central Government employees including the Railway and P & T employees who form the majority, have put up this demand. This minimum wage is being insisted on after 25 years of independence. We are not asking for it in the first year of our independence. In these 25 years of our independence, four Five Year Plans have been implemented and we say we have earned profit. After 25 years of independence this Government which is wedded to

the principle of socialism and which has to be a model employer for the private sector is not able to pay minimum wage to its own employees.

Next is the bonus issue. The Government of India through their then hon. Minister of Labour, Shri Khadilkar, has said that bonus is a deferred wage and 8.33 per cent should be paid to all employees irrespective of the fact whether the Industry is making a profit or not. Now the Prime Minister of India asks how 13 months' pay can be paid to the employees who work only fer 12 months. What a change in the policy of the Government of India within a few years! The Government of India is the biggest employer and it is my wish that they should be the model employer as well because then only they can bring pressure on the private sector and ask them to pay bonus and minimum wage to their Therefore, may I appeal to the hon. Minister not to stand on prestige, to release Shri George Fernandes and to start negotiations and arrive at an amicable settlement? The leader of the Dravida Munnetra Kazhagam, the then Chief Minister of Tamil Nadu, the late lamented Aragnar Anna said that as Chief Minister he had no special prestige of his own, but the prestige of the people was his prestige. Therefore, I would request the hon. Minister of Railways, Shri Mishra and the Government of India not to take this issue as a prestige issue for them. The question of victor and the vanquished does not arise. We as Indian people will be able to arrive at proper decisions only when we do not make this a prestige issue because these are national issues. It is not that some railwaymen are asking for more wages. Look at the life he has to lead and the family which is at the back of every employee. The railway employee is not able to feed his children with his pay. Therefore, these should be looked at as national issues, and these should be approached as such. Even now there are chances of averting the impending strike. There are certain problems which may be considered sympethetically by the Government of Promotional avenues are very

meagre in the Central Government departments. These are less than 7 or 8 per cent. This is responsible for the discontentment among the Central Government staff. You will be surprised to know that a clerk in the Central Services recruited as clerk retires as clerk. How can we expect him to put in his best when he is not able to get some promotion or other in order to meet his added family responsibilities when he gets married and when he gets children, etc. Promotional avenues should be increased to at least 25 per cent.

3 P.M.

Another problem is to provide job to the son or daughter of Central Government employees. I do not want to press for the dependents, but only for the son or daughter of a Central Government employee. The son or daughter of a Central Government employee should be provided with an appointment provided he or she has the required minimum qualification and they should not be made to compete with the public. Sir. if some of these problems of the Central Government employees are solved, it may be posible to avert the strike as these things will improve the economic conditions of the employees. But it is unfortunate that the honourable Minister and the honourable Members of the ruling party think that they alone are the defenders of the national interests in this country. Sir, when the issue of the railwaymen's strike is being discussed in both the Houses of Parliament, it is unfortunate that Shri Fernandes has been ar-What I would have liked the honourable Minister to do is this: Having discussed this issue with the Co-ordination Committee people, having given his proposals, he should have come before this House, if his proposals had not been accepted by them, for seeking the guidance of this House. This is what I would have liked him to do. But he came here and raised so many issues and also said that the doors of negotiation were open. But the next day he had arrested Mr. Fernan-Therefore, what I sav is that the Minister in a people's Government should

have held discussions with Mr. George Fernandes and if the discussions not successful, he could have placed his proposals before this House. At least, Sir. this much could have been done. He could have come here and asked for our guidance and we would have used our good offices and seen to it that the strike was averted and that Shri Fernandes was not arrested and, at the same time, we could have arrived at some arrangement and solved this national issue in the proper way. However, Sir, now an undemocratic act has been committed. It looks, from the action of the Government in arresting Mr. George Fernandes, that the Government is not afraid of or worried about the 15 lakhs or so of the railway employees. They want to terrorise the entire working class and they want to terrorise the entire working people in this country and these railway employees are about 15 lakhs in number. The Government seems to think like this: "The railway emplovees are about fifteen lakhs in number and they went on strike and we have arrested the leader of the fifteen lakh employees." This seems to be their thinking. But, Sir, this is not the way in which they should approach the problem. This is a human problem and they should approach problem in a human way. This strike must be averted and then only our honourable Minister will be applauded. He will not be applauded if he averts the strike by spending crores of rupees. The future historians of the country, when they write about this railway strike, should "There was a big railway strike and the then Railway Minister, Shri L. N. Mishra, was responsible for averting this strike, not through bullets, but through his approach to the problem in a human way, by understanding the problems of the employees, and thus he averted the strike." This is how it should be written in the history. But it is not going to be like that. Therefeore, Sir. I request that the arrest of Mr. George Fernandes must be cancelled and the negotiations must be started immediately. Sir, after all Mr. Frenandes also isan Indian national and he knows the economic conditions of the country and so, these problems can be solved amicably. This is my appeal. Thank you, Sir.

### SHRI BRAHMANANDA PANDA

(Orissa): Mr. Deputy Chairman, Sir, it is very difficult for a person like me, who has identified his life with the working class and has a great sympathy with the working class . . . (Interruption). If you go through my literature and all public performance you will see it. It is very difficult for a person like me to tell them that what they are going to do will be anti-national and unpatriotic. And I will put forth my arguments for that.

Sir, I feel sorry for Mr. Sardesai. I have great regard for him, for his understanding of the situation. I would like to ask him this question. In the last meeting, Mr. A. P. Sharma was there, Parvathi Krishnan was there, and in that meeting the minutes were agreed to and only formal signatures were to be taken . . . (Interruption by Shri Dwitendralal Sen Gupta). Mr. Sen Gupta, things become inconvenient to you, I would appeal to you to keep quite. Now, in this meeting, A. P. Sharma was present. Parvathi Krishnan was there . . .

SHRI NIREN GHOSH: Parvath Krishnan was authorised by the Co-ordination Committee . . .

SHRI BRAHAMANANDA PANDA: I know the whole story. Therefore, I am appealing to Mr. Cardesai. I know Mr. Niren Ghosh, who has a blind wrath against the Congress . . . (Interruptions). If coal is washed a hundred times 'Angara Sata Dhoutena Malinatwa Na Jayate' it cannot become white . . . (Interruptions).

Mr. George Fernandes had also every ficility to come from Lucknow. If I am correct, he was also offered a special plane to come in the morning and sign the agreed minutes. Before leaving, he briefed the Press. "This is all meaningless exercise". There were some elements who never wanted a collective bargaining but they have some deep politics behind it.

SHRI S. G SARDESAI: How can you justify the arrest?

SHRI BRAHMANANDA PANDA: It is not arresting a person, it is arresting a situation. (Interruptions) It is only a precautionary measure, because we have reports

from his speeches where he actually propagated violence. He said, "No train should move" . . . (*Interruptions*). Mr. Sardesai you are in bad company: you are ticked by the vested interests and fascists.

I would like to draw your attention to a statement made by the Minister, which is a public document. Now, negotiations amount to what? You come and demand something if that is not fulfilled, you say negotiations are stopped? Negotiations mean coming to a compromise. You give something; you ask for something and accede to something. You cannot simply say that whatever we demand, whatever, we want, that should be acceded to by the Government. No Government under the sun can act that way. And if a Government does like that, I will not call it a Government. You tell me, if this strike materialises—I hope it will not--What will happen? Three days ago, I was at my home town at Behrampur. I had a friendly rickshawala who was paddling me to my residence. I asked him how the life was. He told me that after the strike notice, the price of potatoes had gone up 50 per cent. Similarly the prices of all perishable articles have gone up and hoarding has started. (Interruptions) Niren Ghosh It is not necesary that you should agree with me. I have my own way of looking at thinks. Sir, Life will become a hell. The entire mobility of the nation will be paralysed. Our factories, our plants will be crippled, fertilisers would not move for our agriculture and if the commodities cannot move, then life will become impossible Do you want that for certain demands, a section of the Government employees should hold the entire nation to ransom and say: "We will hold your 'choti'. We demand this. You give us or otherwise we will spoil the whole thing"?

Why was there strike notice? It was calculated politically Mr. Sardesai. I will expect you to stand by the millions of Indian people instead of saying emphatically that you stand by the railway staff. What are the benefits which they are getting? A railway labourer gets Rs. 8 per day. In other sectors, he gets Rs. 3 00 or Rs. 3.50 or Rs. 3.75 only, At every increase of 8

points in price they get some increment of Rs 10.00. Out of the Anomaly Committee findings, they will get 12.5 crores; through job evaluation, they will get 15 crores and through cadre review and upgradation they will get 12.5 crores. When all this money is added up, they get a 40 per cent. rise as compared to last year. Now, they demand bonus. Do you mean to say that whatever we earn from the railways is only to be eaten by the railways employees alone?

SHRI S. G. SARDESAI: You check the price rise.

SHRI BRAHMANANDA PANDA: He is not the hardest hit. Look at the common man. Here, it is a question of collective bargaining. What about people who have no such advantage. What about the unorganised section. Therefore, I will appeal to you and to the railwaymen not to go ahead with this strike. The railwaymen are a short sighted lot. They do not know what they are doing. George Fernandes or his type of people will not be able to help them. It is not a strike to bargain for more wages or need based wages or something like that. It is against our establishment. It is against democracy. It is against the recognised and elected Government. The frustrated politicians who have lost with the people are trying now to annoy the people and harass the people.

Sir, I have one or two more points to make. It is really unfortunate that today I find very little difference between the private sector employer and the public sector worker. Let us be frank and sincere about these things The private sector employers try to grab as much project as possible. Now, what is happening in the public sector? We nationalise a mill or a factory or some such thing. Our idea is that any factory or plant that we nationalise runs well and makes a little more profit, and that the profit will come to the masses. But the employees who work there feel that they have got really something and that any profit meant only for them, and that they should get it. Wherever a concern makes a little more money. people employed there feel that that money is for them and not for India. This is a wrong attitude on the part of the employees. You are leaders of the working class. You try to educated them. I remember one sentence of Mr. Dange. He said, "The worker must be honest in a factory. If a worker pockets one bolt or a nut, a finished product will be smuggled out by a big officer." So, if the worker has any sense of honesty, he should first feel for whom he is working. As we are parliamentarians, who are elected representatives here, our interest is for the country. In the same way, whether he is a government employee or a corporation employee or a public sector employee, he should feel that he is employed in that particular job not for himself but for the people. (Time Bell). I will just take one minute, Sir. I must again appeal to Mr. Sardesai to explain to his people and see that, come what may, -there were many occasions when you asked the Government to do this or that-the strike does not materialise. I do not know where from this sentence was imported. I have met people. They say that if there is going to be a strike, there will be a social boycott of the strikers. The barber will not attend to them; their children will not be allowed to go to school; the shopkeeper will not give them commodities. There will be a social boycott. Strike will affect the commonman. He cannot live his daily life smoothly; he cannot get his commodities; he has to pay more price. So, all these difficulties will be there. My last appeal to the Government is this. When the Andhra agitation was going on, I had warned the Government. The Government might have forgotten it but I remember the sentence. If you bow down to violence in the streets, the time will not be far off when you will be compelled to bow out of the office. You have bowed down before violence many a time, and now the strikers threaten. Never bow down. I do not blame Smt Parvathi Krishnan or Mr. A. Sharma, but I blame the other section. They are for violence and they will commit violence. Be prepared. Take measures so that people will not have to suffer. And the wheels should move so that the moves forward.

SHRI NIREN GHOSH: He is always meant to hold a wrong baby.

MR. DEPUTY CHAIRMAN: Now, Mr. Thengari.

SHRI D. THENGARI (Uttar Pradesh): Sir, before coming to the main problem, I take this opportunity to clarify certain points regarding which the hon. Railway Minister has made some wrong statements. Mr. George Fernandes did not say, as has been alleged by the Railway Minister, that the negotiations meaningless exercise. What he said was that job evaluation, without commitment on the part of the Government regarding reclassification or regradation, was a meaningless exercise—job evaluation was meaningless and not the negotiations. His statement has been misrepresented by the Minister. Whether it was done deliberately or inadvertently, I will leave it to you for judgment. The Minister did not tell the truth to the House when he said, as he mentioned in his letter to Mr. Fernandes. the representatives of A.I.R.F. had absented themselves from the meeting on 1st May to draw up the minutes of agreement. On behalf of the action committee of the N.C.C.R., Mr. George Fernandes had sent Mr. Gokhale and Smt. Parvathi Krishnan for the purpose. Both of them attended the meeting on behalf of the entire N.C.C.R. and not as representatives of either Bharat Railway Mazdoor Sangh or Indian Railway Workers' Federation. The Minister knew his position. Still he wrote giving a different version.

Sir, a friend of mine in the trade union field has, in his anxiety to prove that the strike move is politically motivated, said representatives did not that the workers' even know as to what was meant by trade union activities and that they took nearly four hours to arrive at the agreed definition. Is it a statement of fact? The fact is that the existing service rules have become outdated, anachronistic and are in contravention of some respects in legitimate trade union rights. The service rules need modification. Mr. Qureshi himself appreciated this fact and offered to examine the service rules in the light of

this context and agreed to modify them whenever they contravened the legitimate trade union rights. This was the factor responsible for prolonged discussion on the point. I am sorry to find that my trade-unionist friend is more loyal than the Deputy Railway Munister himself.

Sir, there has been another case of misrepresentation also. It has been alleged that the workers' representatives wanted to increase the burden on the common man by revising the freight and fare structure. It is wrong. What all they wanted was that concessions to big business and monopoly houses be withdrawn. Their suggestion was directed against monopoly houses and not against common man.

SEVERAL HON. MEMBERS: Hear, hear.

SHRI D. THENGARI: Now, regarding the stage of negotiations: at the time when Mr. Fernandes was arrested, negotiations were in progress. Workers' representatives as well as Mr. Qureshi must be credited for the spirit of mutual understanding accommodation. On a number of questions agreement was arrived at. And, in this process both Mr. Qureshi and the representatives showed N.C.C.R. mendable spirit of accommodation and reconciliation—neither side taking a rigid stand Victimisation, working hours, decasualisation of casual labour and job evaluation—on these four points working agreement had been arrived at. Both the parties to negotiations adopted reasonable On the remaining and flexible attitude. problems, i.e., on supply of subsidized foodgrains and predominantly financial demands it was mutually agreed to conduct negotiations on May 2. Thus the position was that when Mr. Fernandes arrived on agreement was was arrested some points. Differences were narrowed down regarding remaining points. Negotiations were to be conducted on May 2. At such a juncture, the Government launched this major offensive.

Then, Sir, there are certain other misrepresentations by the Government and I

also want to mention about them. Who was eager for a negotiated settlement? Hon. Minister has times without number expressed his eagerness in his House about a negotiated settlement. But, at the same time we know, Sir, that before and even during the pendency of the negotiations the administration caused penal transfers and arrests of trade union workers on railways. In fact, this should have been a sufficient justification for the Railway labour leaders to discontinue talks and to come out of negotiations. But, with great self-restraint they refrained from such move and conducted negotiations in spite of the ungentlemanly behaviour of the Railway Ministry. It is noteworthy, Sir, again, my friend, Mr. Brahmananda Panda, has talked about financial potentialities and other things. But, he does not know that in the last sitting, i.e., on 30th April the workers' representatives did take any not rigid stand on the financial demands. They did not say that these are our demands. these must be tulfilled. How to financial resources for the same, is your headache and not ours. This position they did not take. On the contrary they suggested that the authorities and the representatives of labour workers should jointly explore further availability of funds and that this should be a joint exercise. They expressed their willingness to share the responsibility of finding out finances to meet their demands. Does this not clearly manifest their sense of responsibility and reasonableness? To be fair I must say that Mr. Qureshi gave appropriate response to this gesture of the labour leaders. Now, Sir, while all these facts I am placing before the House these are by way of just clarification because the Railway Minister has misrepresented a number of things.

Now I must come to the main problem which is who is responsible for the breakdown of the negotiations. Whether the demands were justified or not, that question has receded into the background; that is not relevant just now but the most relevant and pertinent question now is who is responsible for the breakdown of the negotiations and for this purpose it

is necessary to state in brief how the negotiations proceeded. I will not go into details but the main salient features I want to highlight. On 27th February, as you all know, there was a national convention of the NCCRS in which a resolution was passed giving a time limit up to April 10 and up till 10th April the Railway Minister made no move to contact the representatives of the workers or even to initiate a talk about negotiations. It is true that during this period the Minister for Labour, Shri Raghunatha Reddy, contacted the different Railway unions separately and on 11th April-it was after the 10th April-he convened a meeting of the representatives of the different unions in the Railways as well as the central labour organisations and, Sir. I must say that he tried to understand the problem. He made an earnest effort to grasp the niceties and subtleties of the problem and made up his mind properly on the composition of the negotiations table, the issues for negotiation and the status of the negotiators which are the primary prerequisites for even the beginning of any negotiations. I must add here that on all these three important points the Railway Minister had no clear idea of his own and had not made up his mind till almost the last phase of the negotiations. Sir, on April 11 while the Labour Minister had concluded his talks with the workers' representatives Mr. George Fernandes received a letter from Mr. Mishra saying that he along with his colleagues could come for talks as if it was a dinner party, as if with some friends from the club he was to go for a dinner party at Mr. Mishra's place. He did not specify who were to be the parties to the negotiations.

RAILWAYS OF MINISTER THE (SHRI L N MISHRA): You do not know th background of it, way it was done.

SHRI D. THENGARI: It is the primary prerequisite about which you did not make up your mind or you did not understand your own mind almost till the 18th. That is my allegation; I am charging you that up to the 18th April the primary prerequisite as to the composition of the negotiations table. Then on April 12 Mr. Mishra said that the labour leaders could sit along with Mr. Warrjor. Member of the Railway Board on April 15. Now whoever comes as a negotiator must have powers to negotiate. And April 15 had a special significance in view of the fact that the NCCRS was to meet again on the same date to take a decision about the strike. So, simultaneously these two meetings were to be held but it was necessary that the negotiations should not fail. The Minister should ensured that at least on his part there will be no lacuna. He should ensured that the negotiations are at least in the process of continuance but what actually happened was that Mr. Warrier was not armed with any powers for negotiations so that when ...

under Rule 176

SHR1 N. G. GORAY (Maharashtra): He was an unarmed warrior.

SHRI D. THENGARI: I have no doubt of his ability or competence as a negotiator but he was not given any powers so that the poor fellow had to admit that he was just a postman and not a negotiator. This shock the confidence of the workers in the bona fides, sincerity, earnestness of the Railway Minister for a negotiated settlement and that is why on the 15th they took a decision to go on strike. Had Mr. Warrier been given adequate powers as a negotiator there was no occasion for the convention of the NCCRS to take a decision about strike. So, Mr. Mishra is responsible for the resolution passed on that day by the convention of NCCRS. Then, Sir. subsequently Mr. Fernandes wrote to Mishra that he was meeting him on the 18th. (Time bell rings). I am concluding. I am not talking anything irrelevant. On the 18th they met and on the 20th Mr. Mishra appointed Mr. Oureshi for the purpose of negotiations. Negotiations just commenced and unfortunately-we are very sorry-his father expired. He had to go. This is understandable. Was Mr. Mishra you had not made up your mind about I ignorant of the fact that, according to the

resolution of the convention of NCCRS, to them for solutions, but they did not 23rd was the appointed date for serving strike notices? Mr. Mishra did not Ιf prove his bona fides and his sincerity about a negotiated settlement, workers would have no other alternative but to serve strike notices. The 21st and 22nd, two important days, he lost. Actually Mr. Fernandes requested Mr. Mishra that in place of Mr. Qureshi he should resume negotiations. He refused to so. Had he resumed negotiations there would have been no occasion for the workers' unions to give strike notices. He is responsible for precipitating matters. Again, after the return of Mr. Qureshi, as I said earlier and I need not repeat it, he picked negotiations. the threads and conducted He showed a reasonable attitude to the representatives and they were workers's also reasonable, co-operative and helpful. Differences were narrowed down, but here again, the same mistake as was committed on April 15. was committed partially. When it came to financial commitments. it was obvious that Mr. Qureshi was not given any powers to negotiate. I am sure had Mr. Qureshi been given powers regarding financial commitments, he would have continued the talks ...

Re. Discussion

SHRI L. N. MISHRA: He had all powers.

SHRI D THENGARI: ...in a satisfactory manner. But he was not given the powers and that is why he had to say that he could not even clearly and categorically state whether this was a mat-At a later ter of principle or finance stage when Mr Mishra intervened, he invited the labour leaders or the action committee of the NCCRS on May 2 for negotiations In the meanwhile, in the early hours of May 2 Mr. Fernandes was arrested The whole history of the negotiations clearly proves that there either lack of earnestness on the part of Mr. Mishra or lack of efficiency on the part of Mr. Mishra and if Mr. Mishra's acts of commission and omission are owned by the ruling party. I must tell our friends that side that history will have to record that great problems came deal with them greatly. Thank you.

SHRI SARDAR AMJAD ALI: Sir, it is in a very precarious situation in which we have to take part in this debate. Of course, I am thankful to my hon. friend, Mr. Sardesai, who has given an opportunity to this House of Elders to their views on the threatened strike as well as the attitude of the Government after they have taken into custody George Fernandes. leader of the railway employees.

[The Vice-Chairman, (Shri S. S. Mariswami) in the chair].

I have every support and sympathy for the working-class movement in the country. That is why in my heart of hearts I believe that if any man, who gives leadership to the working-class movement and while negotiations are going on, is taken into custody, it cannot be praised very much. At the same time, I do not have any hesitation to say that the man who gives leadership to the working-class movement in the country makes a statement on the 23rd and 24th March. Calcutta as Mr. George Fernandes made a statement while he was addressing the railway workers in Calcutta. After they have served the notice of strike, he has incited the working-class, the railway employees even to fight the Border Security Force and the military personnel if they came to give protection to railway property which is the national property of the country. Having every support and sympathy for the leaders of the working class movement, I cannot lend my support to any man, whatever might be his position with regard to any movement in this country: I cannot extent my approbation to one who excites people to chaos, loot, plunder and destruction of the national property. Therefore, if any man has made such an incitement to the people so as to cause the destruction of the national property, wealth and resources of the country and if this Government has taken the attitude of throwing him into the prison, I believe that the Government has done a very wise

act. (Interruptions). If you have read the Hindustan Times today, then it is there, and you read any other paper of Calcutta, of 23rd, 24th and 25th March, and you will find his statement. (Interruption). 1 know that some senior leaders of this country want to keep their eyes shut to the activities which are being done in the name of democracy in this country in order that there should be chaos, confusion and disaster all over the country. I have every respect to elderly leaders but as a young man of this country, with boiling, 1 cannot give my blood to such people who want my support total chaos and confusion to be created in the country. While people are striving very much to come out οſ the problems that face them. problems of the multitudes of my nation, it appears to me something fantastic and hyprocritical. While Mr. something Sardesai was saying that the entire million people of this country will be with the strikers, I do not know if he thought that the entire 550 million people of this country will be the strikers. They might have included the burglars, the the anti-social elements, the non-democrats and the thieves, everyone. God forbid, wo do not want to include them. My friend, Mr. Sardesai, has never spoken against those people who split the working class unity. It really gives me pain-while they say that they are very much for the unity of the working classes, may I ask and pose a question to him? Why have you formed another Federation of the Railwaymen under the Chairmanship of Mr. Dange? Mr. Niren Ghosh, the most noble, little man of this House, of this floor, every now and then jumps up and says that he is very much for the working class people, their unity. May I ask him why in 1969 after having had your differences of opinion with the Communist Party of India, you broke away from the AITUC and formed the CITU? Is it the way that the Members are showing to the country that they are very much for the working class unity? Yes, if this Government has done anything anti-labour, anything against the working-class movement, let the curse of the working class people come upon them

I believe that I am entrusted with the responsibility of speaking on behalf of the very poor and poverty-striken people of my country. I say and I warn them, for heaven's sake, do not allow any opportunity to these organised people of this country to ransack the total economy in the name of democracy. I do not know if there is any nation which has that a handful of people can exploit the total economy to the total detriment of the country. It is unfortunate that we people, having branded ourselves with the ideals of progressivism—as some of my own party men were doing yesterdaydo not dare to speak a few words against the atrocities which are being done by the organised movement, by organised hooligans, who do these things in the name of trade unionism. I say it because of my attitude towards the working class. Let it be known to this honourable House-I am also associated very much with the movement of the working class. I am also associated, in my own humble way. with the trade union movement in Calcutta: in some sections of the Government and of the public sector undertakings. I am associated with the working class movement. I will never allow my people to go on ransacking the total economy to the total detriment of the poor people. Sir, they have placed a charter of demands for 75 per cent. wage increase. May I ask if this country is ready to afford Rs. 500 crores even if it is made available to them? Would my friends opposite consider what general reaction it would make in other sectors of our life? Already we know that some sort of agitation is going on in the Post & Telegraph Department saying that it some demands on the part of the railway employees are met, in that event their demands will also have to be taken up If a sum of Rs 500 crores is to be given only to the handful of people-I believe the railway employees do not constitute more than .5 per cent, of the total population-what will happen to the nation? Can these handful of people, a small percentage of the total population, take the lion's share of the economy for their benefit? And this Government at the moment has taken

this rigid attitude, I do not think it can be called a fascist attitude. This attitude has been adopted after taking into account the total welfare of the poverty-stricken people of this country. I very much appreciate the stand of the Government at this particular moment.

Sir, the Opposition says that the whole working class is with them. May I say that only a few days back we had a strike by the locomen? Do you know what vandalism was done in the name of strike? All sorts of atrocities were committed against those who wanted to join their offices. Even the womenfolk of such workers were put to torture. About this there is information available with the Railway Ministry. While the Railway Minister gives his reply I will request him to refer to this thing also.

Sir, I shall not take much of your time. I would simply say that the whole nation's economy is on the verge of peril, on the verge of total destruction. I can understand the workers have to bargain something with the Government. But if the bargaining point goes to total destruction of the national economy, no government can remain a silent spectator. Therefore, I will urge upon hon'ble friends opposite to consider the situation. We have a democracy. The Government does not want to be fascist in its approach. They do not want to exert their opinion in a form as fascist Government does. Any action forced on the part of the Government should not be called fascist by the Opposition therefore, even if this arrest was done, it cannot mean total annhilation of the working class movement of country. If this arrest has been made this has been made quite in a justified way because it was Mr. George Fernandes who was inciting these people to go whole hog with the fight against the Government and to destroy railway properties which we cannot repair or replace.

## SHRI NIREN GHOSH: No.

SHRI SARDAR AMJAD ALI: Yes, that is what I say, I would only request

the hon'ble Minister to see that anyhow this strike should be averted. Of course, if there is some such demand on the part of the employees which it is possible to accede it should be for the Government to take note of so that the railway employees are made amenable and understandable. Next, even if the strike notice is there they should negotiate with the employees' representatives. The Government should pursue the negotiations in all sincerity so that the strike is averted.

श्री नवल किशोर (उत्तर प्रदेश) : उप-सभाध्यक्ष महोदय, केवल इसके कि मैं रेलवे स्ट्राइक के बारे में कुछ कहं, मुझे इस बात की शिकायत है कि कल लोक सभा में जब कि मिश्र जी ने बड़ी हिम्मत के साथ इस बात को स्वीकार किया कि जो गिरफ्तारियां हुई हैं उनके इल्म में हुई हैं. उनकी कांसेंट से हुई हैं मगर श्रीमन, हम लोगों के बावजुद इतना कहने पर भी उनके डिप्टी मिनिस्टर साहब ने इस राज्य सभा को इस मसले पर कांफिडेंस में नहीं लिया। तो मझको एक बात की तकलीफ होती है कि ये दोनों हाऊमेज जो हैं, ईक्वली सुप्रीम बाडीज है, लेकिन एक जगह गवर्नमेंन्ट का एटीट्युड एक होता है दुसरी जगह दुसरा होता है। श्रीमन, मैं ग्रपनी प्रोटेस्ट लाज करना चाहता हं कि यह तरीका गलत है।

श्रीमन्, दूसरी बात यह है कि गिरफ्तारियां हुई श्रीर मिश्र जी ने कहा—उनके पास सबूत होगा—कि फरनान्डीस साहब का शुरू से ही एटीट्यूड था कि नेगोसिएशंस कामयाब नहीं हों, वे बेंट ग्रपौन थे कि स्ट्राइक होनी चाहिये, वे इन्साइट कर रहे थे वकंस को, वे वायलेन्स की बात भी कह रहे थे, श्रीर मेरे दोस्त ग्रमजद ग्रली साहब ने कहा, कलकत्ता में उनकी ऐसी कोई स्पीच हुई थी। मैं जानना चाहता हूं: जब उनकी स्पीच हुई थी वायलेन्स की, तो फौरन उनको गिरफ्तार क्यों नहीं किया गया? जो भी कोई वायलेन्स की बात करता है उसके साथ मेरी कोई हमदर्दी नहीं है, चाहे कितना बड़ा श्रादमी

हो। बदिकस्मती यह है कि यह सरकार सही काम भी करती है तो गलत ढंग से करती है। अगर उन्होंने नेगोसिएशंस को ब्रेक अप कर दिया होता फिर गिरफतारी की होती तो शायद सलत नहीं था। भ्षेण गुप्त जी ने यहां पढ़ा कि प्राइम मिनिस्टर साहिबा जब ईरान गई तो उन्होंने चीफ मिनिस्टर्स को चिटठी लिखी कि प्रीकाशनरी मेजर्सले लें। मैं उनकी तारीफ करता हं। प्राइम मिनिस्टर ने जिट्ठी न लिखी होती ो she would not have been worth the post that she is holding. श्रीमन, कोई गवर्नमेन्ट भी श्रनश्रवेयर कैच कर ली जाए तो बह गवर्नभेन्ट निकम्मी गवर्नभेन्ट होगी, लेकिन मिश्र जी, मैं ग्रदब से कहना चाहता हं, जब ग्रापने कल तक नेगोसिएशन का टाइम रखा था तो भ्रापको गिरफ्तारियां नहीं करनी चाहिये थीं। मै भ्रापकी इस बात में भी इत्तिफाक करता हूं जो म्राप बाकायदा इन्सेंटिव्ह देंगे वफादार रेलवेमेन को. लेकिन नेगोसिएशन के टाइम में गिरफ्तारियां करना सही बात नहीं है।

श्रीमन्, एक बात की मुझे शिकायत है ।
मुझे लगता है कि एक बड़ी सांठगांठ है जिसकी
नरफ हाऊस का ध्यान नहीं गया। जब श्रापकी
कांसेंट से गिरफ्तारियां हुई, मैं जानना चाहता
हूं कि सी० पी० ग्राई० का कोई लीडर क्या ग्रब
तक गिरफ्तार हुग्रा है या नहीं ? मुझे इस
बात का डर है कि ग्रापके खिलाफ, चाहे सही
हो या गलत हो, यह चार्ज लगाया जाता है कि
ग्रापकी सांठ गांठ सी० पी० ग्राई० के साथ बिहार
में है। मुझे इस बात की तकलीफ है कि ग्रापने
यहां भी डिस्किमिनेशन किया। ग्रापने सैंकड़ों
जगह लीडर्स को पकड़ा मगर सी० पी० ग्राई०
के लोगों को नहीं पकड़ा।

DR. V. A. SEYID MUHAMMAD (Kerala): May I ask one question, one clarification?

SHRI NAWAL KISHORE: I am not yielding. Lt me finish.

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMI): Order, please. Let him

say whatever he wants to say.

DR. V. A. SEYID MUHAMMAD: You are talking about negotiations. What was George Fernandes doing at one O'clock early in the morning in Lucknow when negotiations were going on in Delhi?

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Order, please. He is not yielding. Do not interrupt him.

भी नवल किशोर: मुझे सिर्फ डर यह है कि ऐसा तो नहीं है कि यहां तो सी • पी • भ्राई • म्रांसूबहारही है उन गरीब रेलवेमेन के ऊपर ग्रौर उधर उनकी सांठगांठ है श्री एल० एन० मिश्र के साथ, बरना क्या वजह है सैकड़ों ब्रादमी गिरफ्तार हों, सी० पी**०** श्राई० का कोई गिरफ्तार न हो, ? श्रीमन् मैं मिश्र जी का ध्यान दिलाना चाहता हं, जब लोकोमेन की स्ट्राइक हुई थी ग्रापने बड़ी हिम्मत के साथ कहा था कि हम केटेगरीवाइज युनियंस को रिकग्नाइज नहीं करेंगे। मैने ग्रापसे कहा था मिश्र जी, ग्रगर भ्रापने सरेण्डर किया तो एक चेन भ्राफ रिएक्शन होगा भ्रौर हडतालें होंगी, उसको भ्राप चेक नहीं कर पाएंगे। उस समय यह बात भ्रापकी बात समझ में नहीं श्राई श्रगर श्राएगी, देर से श्राएगी। श्रीमन्, ग़लतियां तो ये करते जाते हैं ग्रौर उसी का नतीजा यह हुआ कि आपके सामने इतनी बड़ी स्टाइक म्रा गई।

मैं श्रीमन्, कुछ बातें रेलवे के सम्बन्ध में कहना चाहता हूं। श्राज रेलवे की स्थिति यह है कि 100 करोड़ से श्रिधिक श्रालरेडी डैफिशिट है। 110 करोड़ रुपया करीब पे-किम मन की रिपोर्ट को लागू करने पर खर्च हो जायेगा। हमारे दोस्त श्री कुरैशी ने कहा है कि श्रभी जो मांगें उनकी मान ली जायेगी, उससे करीब 80 करोड़ रुपये का बोझा बढ़ जायेगा। मेरी तो श्रपनी इत्तिला यह है कि उनकी करीब करीब सभी डिमान्डें मान ली गई है। मिश्रा जी ने यह बात तो नहीं कही कि उनकी बोनस की बात नहीं मानी जायेगी, हालािक उनको यह बाब

कहनी चाहिये थी। उन्होंने यह कहा कि जो कमेटी इस बात के बारे में रिब्यू कर रही है, उसकी रिपोर्ट ग्राने के बाद हम इस बारे में फैमला करेंगे स्रीर जितना भी इस बारे में खर्चा होगा. वह बाद में तय किया जायेगा। इस तरह से इतना बडा बोझा श्रागया है 125 करोड रुपये का तो जनरल बजट में भी डैंफिणिट है। 212 करोड रुपये के नये टैक्स लगाये गये हैं। गाड़ी का जो किराया बढ़ा है वह करीब 136 करोड रुपये तक पडता है और इस तरह से इन सब बातों की मान लें तो करीब 500 करोड रुपया तक का खर्च श्रा जाता है। तो मैं यह कहना चाहता हं-- कि यह देश कहा जाने वाला है। इस चीज का रिएक्शन दसरी कैटिग-रीज पर भी पड़ेगा श्रीर इस तरह से 150 करोड़ हपये का खर्चा आ जायेगा। मेरी अपनी इतिला यह है कि 60 परमेंट में ज्यादा लोग पावटी लाइन से नीचे जीवन व्यतीत कर रहे हैं। 1967-68 की रिपोर्ट के स्राधार पर 57 परसेंट लोग पात्रर्टी लाइन पर जिन्दगी काट रहे थे। 1965-66 की रिपोर्ट के अनुसार 10 से 15 प्रतिशत लोग ऐसे थे. जो महीने में 6 रुपया से ज्यादा खर्चा नहीं कर सकते थे। श्री धारिया जी ने यह कहा था कि 10 से 15 प्रतिशत लोग ऐसे है जो 20 पैसा प्रतिदिन से ज्यादा खर्चा नहीं कर सकते हैं। एक तरफ नो देश की यह स्थिति है भौर दुसरी तरफ ग्राप एक प्रिविलेज्ड क्लास की--स्थापना करने जा रहे है। मेरी समझ में यह बात नहीं आ रही है कि यह स्टाइक आखिर किस के खिलाफ जाने वाला है। ग्राप सब लोग जानते हैं कि बिहार श्रीर गजरात में लोगों की चार मांगें हैं। भ्रष्टाचार को खत्म किया जाय. ग्रनइम्पलायमेट को खत्म किया जाए, बढ़ती हई कीमतों को रोका जाय श्रौर इसैशियल कामोडटीज को जनता तक पहुंचाया जाय । इस तरह से उन लोगों की चार मांगें थीं ग्रौर इस स्ट्राइक से इन चारों चीजों को प्रा करने में धक्का लगेगा ग्रौर यह जो बीमारी हमारे देश में पैदा हो गई है वह कम नहीं होगी । एक सदस्य श्री मरदेसाई ने मेरे बारे में यह बात कही थी।

कि मैंने यह कहा था कि सारा देश इस हड़ताल का मुकावला करेगा। मैं फिर इसको रिपीट करना चाहता हं:

I take it as anti-national. I take it as unpatriotic. I take it as counter-revolutionary. I take it as sedition. All the adjectives that can be used, I will use all of them. In the words of Shri Bhupesh Gupta I can also say that the way they are behaving is no better than fascism. The country would unitedly face and meet this challenge.

मेरे दोन्त श्री ग्रमजद श्रली ने बतलाया ग्रौर सही भी है कि जब लोकोमैनों की हड़ताल हो रही श्री, तो जो बफादार लोग थे उनको बन्दूकों की नोक से भारा गया । जो एक कुक था उनको गोली मार दी गई ग्रौर ट्रेनो को लूट लिया गया । जो वफादार लोग थे उनको कहा गया कि ये—कलास एनिमी हैं । तो मैं यह कहना चाहता हूं कि जो भी वायलैंस करना है, उसको मैं कड़िंम करता हूं । श्री भूपेश गुष्त भी इस तरह की बातों को कंडम क्यों नहीं करते हैं ि जितना भी फोर्स मेरे में है, मैं इस तरह की बातों को कंडम करता हूं । जो 30 यूनियनों ने यह फैसला किया है कि इस बंध में हिस्सा नहीं लेंगे, तब फिर भूपेश जी की शिकायत क्या है । (Interruptions)

SHR1 BHUPESH GUPTA: The honourable Congress Member should be very grateful to me because I have given an occasion for him to praise his Indira Gandhi and all of you.

SHRI NAWAL KISHORE: Thank you; don't be jealous of it.

ग्रगर श्री भूपेश गुप्त इस तरह का निन्दा करने का तरीका इस्तेमाल करते हैं, वफादार मजदूरों के खिलाफ तो फिर फीडम ग्राफ एमोसिएशन कहां रह जाएगी। मुझे तो एक बात का डर है कि यह एक बहुत बड़ी साजिश है। मझे ताज्जुब लगता है क्योंकि ग्राज के ग्रखबारों में मैने पड़ा है।

"Some of the Communist-led unions, particularly in the vital coal-steel belt

of Bihar and Bengal went further and raised the slogan, "Cripple the railways to cripple the Centre."

जो रेलवे लाइन है, रेलवे का मूवमेंट हैं उसको बन्द कर दो ताकि सैंन्ट्रल गवर्नमेंट डाउन हो जाए। ग्रसली मौटिव वह है मैं बहुत परेशान था कि यूनिटी ग्रौर स्ट्रगिल के माने क्या हैं, यूनिटी एंड स्ट्रगिल का ग्रसली नक्शा क्या है।

Now I have come to know as to what is the exact shape of this unity and struggle.

सरदेसाई साहब ने कहा कि कीमतों के बढ़ने की जिम्मेदारी किसकी है। मेरे एक दोस्त थे गोविन्द सहाय। उनसे मैं कहा करता था कि अगर ग्रापका भाषण मैं न भी सुनू तो भी मैं अखबार में बिना सुने दे सकता हूं क्योंकि चारपांच शब्द थे उनके—राइट रिएक्शन, सोशल कन्ट्रेडिक्शन्स, वेस्टेड इन्टरेस्ट, बूर्जुग्राई एप्रोच कान्यसनैस ग्राफ दि प्रोलेटेरियट ग्रौर

SHRI BHUPESH GUPTA: And Morarji Desai.

SHRI NAWAL KISHORE: He is a phobia with you.

श्रीमन्, इस तरह के वर्डस थे। इनके पास वर्डस हैं—मोनोपोलिस्ट्स, व्यूरोकेट्स . . .

श्री रणवीर सिंह (हरियाणा): फासिस्ट्स ।

श्री नवल किशोर (उत्तर प्रदेश): फासिस्ट्स श्रीमन्, मैं कहना चाहता हूं बड़े ग्रदब के साथ कि कीमतों के बढ़ने की बहुत बड़ी जिम्मेदारी उन नेताग्रों श्रीर पार्टियों पर हैं जिन्होंने श्राए दिन स्ट्राइक कराई है। उससे उत्पादन घटा है, उससे इनफ्लेशन बढ़ा है, करप्शन भी बड़ा है। एक तरफ तो ये लोग जोर से कहते हैं कि चोरी कर श्रीर दूसरी तरफ शाह से कहते हैं जाग। श्रीमन् यह जो इनकी पोलिसी है यह कतई मेरी समझ में नहीं ग्राती। मैं ग्रपने दोस्त सरदेसाई से कहना चाहता हूं श्रीर मैं इनको फिर इस बात की चेतावनी देना चाहता हूं कि यह स्ट्राइक भुनौती है सारे हिन्द्स्तान के लिये, उसके 55 करोड़ स्रादिमयों के लिये चुनौती है। मुझे यकीन है कि स्रगर देश जागृत है, उसमें चेतना है तो 15 लाख भ्रादमी 55 करोड़ की जिन्दगी बर्बाद नहीं कर सकते। श्रीमन् मैने भी पढ़ा कि सदर्न रेलवे ने कहा कि हम जोइन नहीं करेंगे, स्राई० एन० टी ०यू० सी० कहती है कि हम जोइन नहीं करेंगे। यह सही है कि मैं इधर बैठा हुस्रा हूं, लेकिन किसी भी पार्टी को हिन्दुस्तान के स्रन्दर स्रागलगाने नहीं दी जायेगी। स्रगर नेशन को शोलों के स्रन्दर फेंका जायगा तो श्रीमन् मैं भी उन लोगों में से हूं जो इस देश को बचाने के लिये स्रपने खून का एक-एक कतरा देंगे।

स्राखिर में मैं एक बात कहना चाहता हूं मिश्र जी से । इंडियन लेबर कमीशन की कुछ सिफारिशें पड़ी हुई हैं। परमानेन्ट कमीशन बनाने की बात है। नेशनल कौंसिल स्राफ, श्रारबीट्रेट्स एपोइन्ट करने की बात है। सबसे बड़ी बात यह है कि स्रापकी नेशनल वेज पोलिसी क्या है। ये इम्पारटेंट इशुज है, इनको भी देखना चाहिये।

श्रीमन्, एक बड़ा जिमींदार था। उसके बेटे ने किसी गरीब को बहुत पीटा। जब शिकायत की गई बाप के पास तो उसने कहा कि मैं समझता था कि कुंवर साहब बड़े कमजोर टाइप के है, उनमें कुछ जोशेजवानी तो स्राई, तुमको तो खुश होना चाहिये। मिश्र जी ने हिम्मत दिखाई, मुझे खुशी हुई, मगर वे आगे कितनी हिम्मत दिखाएगे, इसमें मुझे शक है। मजदूरों की जेनुइन डिमान्ड ग्रापने मानी है, यह बात सही है। उनकी दिक्कतें हैं, यह भी सही है, लेकिन फिर भी वे 56 करोड इनसानों की जिन्दगी के साथ न खेलें। ग्राप यह जरूर कोशिश करें कि पहले तो नीगोशिएशन्स के जरिये स्ट्राइक को न होने दें, लेकिन अगर स्ट्राइक होती है तो मिश्र जी हिम्मत के साथ उसका मुकाबला कीजिए अगर स्राप इस बार दब गये तो न यह कन्ट्री महफुज रहेगा, न यह सरकार रहेगी, सिर्फ केन्रास होगा, कन्फ्यूजन होगा श्रीर एनार्की होगी।

श्री महावीर त्याग़ी (उत्तर प्रदश) मैं दावा करता हूं कि स्ट्राइक नहीं होगी। It is just a threat.

SHRI BHUPESH GUPTA: Do you want to add to the 'himmat'?

श्री ए॰ जी॰ कुलकर्णी : (महाराष्ट्र) हिम्मत है। 4 p.m.

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY); Yes, Mr. Kulkarni.

SHRI A. G. KULKARNI: Sir...

SHRI BHUPESH GUPTA: Mr. Kulkarni, you speak with "himmat" now... You seem to have it.

SHRI NIREN GHOSH: He is a cooperative magnate and he can speak with "himmat".

SHRI A. G. KULKARNI: Mr. Ghosh. you are a destroyer of all things. Sir, I take the discussion on the railway strike and the arrest of Mr. George Fernandes to be very serious. These are important matters and in the House here a lot of attention is being focussed on the implications of the strike and the effect of the strike on the economy of the country. I agree with some of my colleagues here who said that the arrest of Mr. Fernandes was necessitated because the Government had some information which we are not in possession of. So, we cannot denounce the Government's action and it is because we are not in the know of essential material and other vital facts which the honourable Railway Minister or the Home Minister might have had in possession. But, by and large, as has been mentioned by my colleagues here, if you would have gone through the speeches of Mr. Fernandes and noted the tenor of his speeches, you will find that he was speaking in such a way which gave the impression that he was while adopting a give-and-take attitude, he was trying to create an impression that the negotiations were going to fail and the Government was not sincere and the railwaymen must be ready for a strike. It would appear that he was using a pro-

vocative language. Sir, this type of attitude does not pay ultimately and that is why his speeches anywhere in the country, whether in Calcutta or in Lucknow or in Delhi, or his interviews, wherever they have been, have been provocative to the extent that the Government has taken now this Sir. I risk in arrest of Mr. Fernandes. look at it from a different angle. Suppose the Government if as advised by friends here that it should not have taken this step, but it should have carried on the negotiations and if he had not come for the negotiations, the government could have taken this step. However while in possession of intelligent report which indicate a dangerous posture the Govt. would have been charged with some takes place on the 1st May, he was to have come for the negotiations and he did not come and the negotiations were to be held for signing of the minutes or for confirming the minutes. He could have and should have come, but he did not come. Then, Sir, it is said that the whole approach of Mr. Fernandes was not helpful at the negotiating table. It has also been mentioned by some Members on the Opposition side that the Congress Party is an anti-people party and anti-working-class party. Nothing of that kind is remotedly true. The Congress Party has also deep feelings about the rights of the working class and it has at all times been helped Trade Union movement. But I would only like to plead with my colleagues on the Opposition benches that this is not the time to take any risk and it is because a single mistake or the slightest mistake somewhere now will drive the into a catastrophe. Now, Sir, food is not moving from Punjab to the Southern States and coal is not being moved from the Eastern side to the Western and the Southern side. So, food production, power and all types of industrial production will be stopped by any hasty action and that is why I want to plead with the Opposition people that they have to find a way out whereby honourable negotiations will start again. I would also like to request the honourable Minister, Shri Mishra, not to stand on prestige. Without standing on prestige, he should start negotiations, if

there are any chances and if there are any opportunities to do so, and the negotiations must be started immediately. He should go all out to find a way out.

SHRI S. G. SARDESAI: He must release all the arrested leaders.

SHRI A G. KULKARNI: Mr. Sardesai, about the release of all the arrested leaders, are you going to take the responsibility for any acts of sabotage that might be there? If you are going to take the responsibility for this, then we would also request our party and our Government to do that. But, unless this guarantee is properly executed, how can they be released?

SHRI S. G. SARDESAI: I have with me the Resolution of the Central Co-ordination Committee, denouncing they are opposed to sabotage. This Resolution is with me...

SHRI CHANDRA SHEKHAR (Uttar Pradesh): He has asked you a pointed question: Is your party in a position to guarantee that there will be no sabotage during the strike period if all the leaders are released? Unless and until vou are going to give such a guarantee, no member of the Congress party can ask the Government to release all the leaders... (Interruptions).

SHRI S.G. SARDESAl: You have asked a very correct question. My reply is that even Mahatma Gandhi could not guarantee that there will be no violence in the movement . . . (Interruptions). freedom Mahatma Gandhi exerted every nerve. .

SHRI BIPINPAL DAS (Assam): your information, I would like to tell you of one single instance. For one single incident of violence in Chauri Chaura he withdrew the whole movement in 1921.... (Interruptions).

SHRI S. G. SARDESAI: The point is that your party will strain every nerve against sabotage. But I cannot give any guarantee . . . (Interruptions).

SHRI CHANDRA SHEKHAR: Unfornately, you are a small fry in the whole movement ...

SHRI S. G. SARDESAI: Nobody can give a guarantee . . . (Itnerruptions).

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Order, order...

SHRI BHUPESH GUPTA: May I put a question to Mr. Chandra Shekhar? Who has given him the guarantee that those who have been arrested are none but saboteurs?

SHRI CHANDRA SHEKHAR: is not the question, Mr. Vice-Chairman. As my friend, Mr. Kulkarni, said, we are not in possession of all the information about the activities of the strike leaders. The Government might have got certain information and they have taken action. We are not in a position to condemn that action until and unless we are sure about the bona fides of the strike leaders that they are not going to resort to sabotage, as has happened in the case of locomen's strike period, when all types of sabotage activities were resorted to by your party, Mr. Bhupesh Gupta and Mr. Sardesai. and nobody came to the rescue of the Government. Even today, when I was not present in the House in the morning, you condemned a very respectable Congress leader, Mr Kishori Lal of the Delhi Municipal Corporation. You said, Bhupesh Gupta, that he was leading 3000 goondas. Kishori Lal is one of the most active leaders of the working (Interruptions). If anybody does not support your party, if anybody does not ditto your line, he becomes a reactionary, he becomes a goonda, he becomes anti national. This is the position. . . . (Interruptions).

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): I am not going to allow all these things to go on.....

SHRI CHANDRA SHEKHAR: You go on inciting people to go on strike, and when you are in trouble you expect us to help you? . . . (Interruptions). Before inciting people for strike, none of your leaders came to us to take advice. Now when you are in trouble, you have no moral right or ethical right to ask us for help . . (Interruptions).

SHRI BHUPESH GUPTA: Needless to say all these things. If you think that you must come down heavily on strikers... (Interruptions).

It is SHRI CHANDRA SHEKHAR: for the Government and for the people to decide. But before resorting to none of you ever cared to come to us. Now when you are in trouble you want that we should support you. This is not going to happen....

THE VICE-CHAIRMAN (SHRI S S. MARISWAMG): Mr. Kulkarni.

SHRI A. G. KULKARNI: The point that I was making is that the Government is responsible for law and order and for the welfare of the population. You do not take it that the railway workers only constitute the population in this country. There are so many other poor people who are in need of social services. And the railway men are going to threaten That why this point comes in is Sir, I am not one with my friend, Mr. Krishan Kant also, when he said that the Government action is lunatic. It is totally wrong. It is absolutely unfair on the part of any of my colleagues to criticise the Government The Government is taking all the steps in the interest of the people at large and not in the interest of one or two or three union. (Interruptions). You do not know what you talk. Your C.P.M. party is the most outrageous party in this country.

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Half of the trouble will be over if you address me.

SHRI A. G. KULKARNI: How can I look at you when he is looking at me?

SHRI NIREN GHOSH: He has gone berserk. What can I do?

SHRI CHANDRA SHEKHAR: Kulkarni and Mr. Niren Ghosh upon 2 is equal to an average man.

SHRI **BHUPESH** GUPTA: Mr. Kulkarni is lovely to look at even when Mr. Chanda Shekhar looks at him.

SHRI A. G. KULKARNI: I was making the point about the Government's responsibility. I was all along appealing to the friends of the Opposition to look at it in this perspective. When I ask Mr. Mishra not to stand on prestige, I am also asking Mr. Sardesai or Mr. Rabi Ray that they should also not stand on and go to the negotiation table. The people in this country will appreciate your gesture and say that here is a very responsible working class representative or leader who, even though he feels insulted, is coming to the table and starting negotiations.

I would only make two or three points. Having said this, I would also request Mr. Mishra to look at it from a different angle. As you know, this Railwaymen started represently with the announcement of the bonus formula. Bonus formula is a defective formula whosoever tiated it. It has no logic. According to Mr. Nawal Kishore, it will cost 500 crores of rupees or 300 crores of rupees. Mr. Sardesai said that they were prepared to find out how the resources could be generated. This is to be believed then union would have co-operated in better manner. If they are prepared to find out the public sector through workers' participation and co-operation. there results prove present attitude.

There is another very valid point which was made by my friend, Mr. Nawal Kishore and which was drowned in the discussions. The point is that it is not that Mr. Mishra can do something or the other people can do something. The Prime Minister and the Government have to take a really national attitude as regards the national wage policy. Here is a Working class which is asking for some increments. I understand it. They say that the prices have risen. But you must have some rational policy for the organised sector as well as the unorganised sector in the rural areas. I would appeal to Mr. Sardesai that there are people in the rural areas who get much less than what you are getting. At least, a member of your organisation is getting Rs. 500 per month while IVth rural labour gets Rs. 50 per What

month.

The threatened railway strike is an eyeopener to the Government as well as to the trade unions. You should come to the negotiating table whether on the national wage policy or the employer's profits. Even the Government must take political courage to see that the excess profits are freezed, the assets are not increased, and the whole production, the cream of the production, is distributed on an equitable basis. Ultimately, there hes the strength of the nation and not in the bickerings for this purpose or that purpose.

I am

that the Prime Minister should take

some steps now. We are going too far now.

suggesting

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Before I call Mr. Rabi Ray, I want to tell the hon. Members that there are 8 more speakers on the list. I would, therefore, request the hon. Members to confine their speeches to ten minutes and not more than that.

श्री रबी राघ (उड़ीसा): वाइस चेयरमैन साहब, जिस मौजूं पर हम बहस कर रहे हैं उस पर बहस शुरू करने के पहले मैं सदन को बताना चाहता हं, जब मैं नवल किशोर साहब को सन रहा थातो हमको लगा जैसे कोई काग्रेस दल का भ्रादमी बोल रहा है, हमको यह पता चला कि शायद वे इंतजार करते हैं कि जल्दी से जल्दी कांग्रेस में चला जाऊं। तो उनके भाषण के ऊपर ज्यादा हमको कहना नही है।

उपसभाध्यक्ष जी, जब हम लोगों के सामने 4-6 दिन पहले एक ध्यान श्राकर्षण का सवाल श्राया उस समय बहस करते समय क्रैशी साहब नो नहीं थे, एल० एन० मिश्र साहब थे, तब इस सदन में पहली बार रेल कर्मचारियों की हड़ताल के सिलसिले में, मैं श्रापको याद दिलाना चाहता हं, एल० एन० मिश्र जी का यह कहना था कि हम लोग कुछ करेंगे ग्रौर जब कुरैशी साहब के साथ बातचीत ग्रसफल हो जायेगी मैं भी श्राखीर में बातचीत करूंगा श्रीर उसकी मैं नेगोशिएटेड सैटलमेंट की तरफ ले जाऊंगा। उसके बाद ही जो चीज हमारे सामने है उसके बारे में मै कहना चाहता हूं।

उपसभाध्यक्ष महोदय, जार्ज फरनांडेस जो कि रेलवे मजदरो के नेता हैं ग्रौर उनके स्पोक्समैन थे ग्रौर एल० एन० मिश्र जो कि मंत्री है, इन दोनों में हम तलना करना चाहेंगे कि उनमें जमीन ग्रासमान का ग्रन्तर है नेगोशिएटेट सैटलमेंट के ग्रप्रोच के सिलसले में। श्रीमन्, ग्राप तामिलनाडु से भ्राते है भ्रौर ग्रखबारो से हमें पता चला कि जार्ज फरनांडेस तामिलनाडु के मुख्य मंत्री करूणा निधि साहब से ग्रौर केरल के मुख्य मंत्रीं ग्रच्यत मेनन साहब से आग्रह किए थे कि वे उसमें हाथ बटएं इस झगड़े का समाधान लाने के लिए दमरे. मैं कांग्रेस पालियामेंटरी पार्टी में चन्द्र-शेखर जी का ध्यान खीचना चाहता हूं। कांग्रेस पार्टी के एक सदस्य जार्ज फरनान्डेस के साथ भी बातचीत करने वाले थे कि हमको भी समझाग्रो किस तरह हमको नेगोसिएशन में सफलता मिले। मै श्रापसे कहना चाहता हु कैसे नेगोसिएशन होता है। यह जरूरी बात है, शायद एल० एन० मिश्र साहब भी मानेंगे, कि जो मजदूर ग्रांदोलन में विश्वास करते है वे जानते है कि मजदरों का हड़ताल करने का जन्मसिद्ध ग्रधिकार है, लेजिटिमेट श्रधिकार है; कांग्रेस के लोग भी मानते है कि जब सब नेगोसिएशन भ्रसफल हो जाएगा तब मजदूर को हड़ताल की तरफ जाना ही है, उसके सिवाए दूसर चारा नहीं है। मैं कहना चाहता था, ग्रभी मज़दूरों की तरफ से कोशिश यह जारी थी जिसके बारे में बहुत कुछ कहा जा चुका है । क्या जार्ज फरनान्डेस के खिलाफ गृह मत्नालय के पास कोई सबूत है ? क्या उनके खिलाफ़ कोई केस निकलता है । जार्ज फरनान्डेस की 50 साल की लगातार राजनैतिक, सियासी जिंदगी रही है, स्रौर उसको देखते हुए क्या कोई कह सकता है कि जार्ज फरनान्डेस हिंसा पर विश्वास करते हैं ? मै एक बात ग्रापके ध्यान में लाना चाहता हूं कि यह वही जार्ज फरनान्डेस है, जिन्होंने सन् 1955 में, जब कि चीन का हमला होने वाला था तिब्बत जाने वाला था, उन्होंने माम्रो तसे तुंग की तसवीर के ऊपर एक सड़ा ग्रंडाफेंका था इसलिए उनके बारे में जवाहरलाल जी अपशब्द

under Rule 176

बोले थे चीन के प्रधान मंत्री चाऊ एन लाई के साथ पत्नाचार करके । लोक सभा में सवाल उठा श्रीर पं० जवाहरलाल नेहरू को झक मार कर माफी मांगनी पड़ी थी कि हिन्द्स्तान के एक नागरिक के बारे में एक विदेशी राष्ट्र के प्रधान मंत्री को इस तरह का ग्रपणब्द नहीं कहना चाहिए था । दूसरी बात मै यह कहना चाहता हूं कि श्री फरनान्डेस पिछले 20 साल से बम्बई के एक मशहर नेता है और जितनी भी केन्द्रीय कर्मचारियों की ग्रोर से हड़तालें हुई, उसमें उन्होंने हिस्सा लिया ग्रौर वे पुलिस के शिकार हुए। श्री फरनान्डेस लोक सभा के सदस्य रह चुके हैं। पिछले 6 ग्रप्रैल को हम भी उनके साथ थे जब कि उनके ऊपर पुलिस के डन्डे चले थे पुलिस ने उनके ऊपर गोलियां तक चलाई लेकिन उन्होंने कभी भी ग्रपना हाथ नहीं उठाया ग्रौर नई दिल्ली के ग्रस्पताल में वे 20-22 दिन तक पड़े रहे इस तरह का जो ब्रादमी है, उनके ऊपर ख्वामख्वाह यह लांच्छन लगाना कि उन्होंने इस तरह का भाषण देदिया थाजिसके कारण एल० एन० मिश्र श्रौरश्री दीक्षित का विभागने यह कह दिया कि वे हिंसा के द्वारा सरकार को फैंक देना चाहते है ।

मै जनतंत्र में विश्वास करता हूं ग्रौर श्री फरनान्डेस साहब भी जनतंत्र म विश्वास करते है ग्रीर यह श्री मिश्रा ग्रीर श्री दीक्षित का बताना है कि वे इस तरह की बातें कहकर उनको फसाना चाहते है। यही कारण है कि उन्होंने इस तरह बनाकर उनको गिरफ्तार कर लिया उन्होंने उनकी गिरफ्तारी के सम्बन्ध में यह कहा कि चंकि उन्होंने बम्बई की एक ग्राम सभा में यह कहा कि वे इस सरकार को हिंसा के द्वारा फैंक देना चाहते है। मै उनसे यह कहना चाहता हं कि यह कोई तरीका नहीं है। सवाल यह है कि जब वार्तालाप होने जा रही थी तो उनको बीच में ही गिरफ्तार कर लिया गया। जब मलाया में गुरिल्ला कम्युनिस्ट लड़ रहे थे तो उस समय मैकडोनाल्ड ने उनको यह म्राक्वासन दिया था जब वार्तालाप उनके साथ होगी,

उनकी पार्टी के ऊपर पुलिस का किसी तरह का कोई ग्राकमण नहीं होगा। लेकिन यहां तो ग्राधी वार्ता-लाप हो चुकी थी ग्रौर ग्राधी होने को थी। लेकिन जब परसों सवेरे श्री फरनान्डेस सो रहे थे, तो उनको गिरफ्तार कर लिया गया । लखनऊ में इस तरह से वहां की पुलिस ने बहाना बनाकर उनको गिरफ्तार कर लिया । तो मै यह कहना चाहता हूं कि इस तरह से गिरफतार करके सरकार ने ग्रपना वचन भंग किया। ग्रापस में जो वचन दिया जाता है उसकी रक्षा करनी चाहिए । श्रीमती फरनान्डेस को उन्होंने जो टेलिफोन किया था उसमें उन्होंने बतलाया कि वे वार्तालाप करने के के लिए ग्रा रहे हैं। हमारे मिश्रा जी ग्रीर दीक्षित जी के दिमाग में यह बात न मालूम पहिले से कहां से श्रा गई कि वे वार्तालाप फेल करना चाहते है। ग्रौर इस तरह से उन्होंने पुलिस भेजकर उनको गिरफ्तार करवा लिया। क्या यह चीज श्री मिश्रा जी ग्रौर श्री दीक्षित जी को शोभा देती है ? श्री फरनान्डेस श्री मिश्रा जी के साथ लोक सभा में सहकर्मी के रूप में रह चुके हैं। उनको यह बात समझनी चाहिये थी कि जो वचन राउन्ड टेबल कांफ्रेंस में दी जा चुकी है, उसका अवश्य पालन किया जाना चाहिये। लेकिन मैं यह देख रहा हं कि सरकार इस तरह की बातों पर यकीन नही रखती है। जो नेता लोग, जो रेलवे के मजद्र नेता वार्तालाप करने के लिए ग्रा रहे थे, उनके बारे में सरकार ने पहिले से ही यह कैसे अनुमान लगा लिया कि उनके मन में समझौते करने की बात नही है और उनको नेगोसियेशन में विश्वास नही है ? ग्राज ग्राप ग्रखबारों को ही ले लीजिये जो मजदूर श्रान्दोलन के खिलाफ है। सभी **अखबारों** ने अपनी सम्पादकीय में लिखा है और इस चीज को कहा है कि जो भी नेताओं की गिरफ तारी की गई है, वह एक गन्दी बात है। किस प्रकार श्री मिश्रा ग्रौर श्री दीक्षित को पलिस ने हमला करके इन नेताम्रों को गिरफ्तार कर लिया, कोई भी ग्रखबार हो, चाहे वह कांग्रेस दल का समथक क्यों न हो, इस चीज का समर्थन नही किया है इस चीज की निन्दा की है।

मैं श्राप से कहना चाहता हूं कि मजदूरों की मांग के बारे में श्री ठेंगड़ी साहब भी बोल चुके हैं। इस सम्बन्ध में मजदूर नेताश्रों का जो दृष्टिकोण है वह सामने ग्रा चुका है। मैं इस सम्बन्ध में ज्यादा बोलना नहीं चाहता हूं। लेकिन मैं एक चीज ग्रापके ध्यान में लाना चाहता हूं, सारे सद्न के ध्यान में लाना चाहता हूं कि श्री फरनान्डेस के खिलाफ बम्बई में यह प्रचार किया जाता है कि वे तो कोई समझौता करना ही नहीं चाहते हैं। मैं ग्रापके सामने यह प्रमाण पेश करना चाहता हूं कि उन्होंने दो पत्र लिखे है। एक तो उन्होंने मद्रास के मुख्य मत्री श्री करूणानिधि ग्रौर दूसरा केरल के मुख्य मत्री को लिखी है, जिसमें उन्होंने यह लिखा है कि वह रेलवे की हड़ताल को टालने के लिय बहत व्याक्ल हैं।

इस चीज को महेनजर रख कर मजदूरों की कुछ बुनियादी मांगें थी। बोनस के सिल सिले मे भ्रौर पब्लिक सैक्टर ग्रंडरटेकिंग्स के साथ पैरिटी के सिलसले में मजदर नेताग्रो ने कहा था कि इन मांगों को सरकार नीति के नाते मान लें. उसकी कैमे किया जाय उसके बारे में बाद में बातचीत हो सकती है। बोनस के सिलसले में बात होने वाली थी, फैसला नही हुम्रा। इसलिये मै कहना चाहता हं कि ऐसी बात नहीं थी कि मजदूरों के नेता लोग ग्रड़ गए कि यह चीज नही होगी तो हम नही मानेगे । जार्ज फरनान्डेस का ब्यान था कि सरकार की तरफ यह ब्यान स्राना चाहिये कि बोनस के बारे में सरकार क्या सोचती है श्रीर पैरिटी के सिलसले में सरकार क्या सोचती है. जाब इवेल्यशन के बारे में सरकार क्या सीचती है । तो यह साफ हो गया कि सरकार ने सौ-मोट खद वार्तालाप को भंग किया ग्रौर ग्रभी जो कन्फ्रन्टेशन की स्थिति स्राई है उसके लिए सरकार ही जिम्मेंदार है, रेलवे मजदर नहीं, स्रभी भी समय है, श्रगर सरकार चाहती है नेगोसियेशन हों, तो यह प्रिकन्डीशन है कि जार्ज फरनान्डेस ग्रौर उनके जो साथी गिरफतार है देश भर मे उनको रिहा किया जाय । मै समझता हं कि एल ० एन ० मिश्र जी जब जवाब देंगे यहां की बहस का तो वह यह जवाब दे सकते हैं कि सरकार की नीति यह हो गई है कि जार्ज फरनान्डेस ग्रांर उनके साथी लोगों को रिहा किया जाय ताकि फिर नए सिरे से दोनों तरफ से भाईचारे की पृष्ठभूमि में वार्तालाप शुरू हो सके। इसलिये मैं यह ग्रर्ज करना चाहता हूं कि जार्ज फरनान्डेस ग्रीर दूसरे मजदूर नेता जो देश भर में गिरफ्तार है उनको फौरन रिहा करके फिर वार्तालाप शुरू किया जाए ताकि रेलवे हड़ताल न होकर मजदूरों की मांगों के सम्बन्ध में जो नेगोसिएशन्स हान चाहियें वे हों।

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, this is a very important issue. So far as the working class is concerned, there are certain demands of the Railway employees under negotiation. There are two organisations, Mr. Vice-Chairman, functioning in the Railways mainly, that is National Federation of Railway men and All-India Railwaymen's Federation. Both have a strength of 2 to 4 hundred thousands. Therefore, it is not correct to say that 15 lakh workers in the Railways are going on strike. This would be only a partial strike. Some people might have given a notice of strike, including one union where Mr. Fernandez was elected a leader recently.

Initially, I would like to stress facts. The demand was to improve upon Pay Commission's recommendation, removal of anomalies, and job evaluation. But after some time in order to make it a political issue, these were all given up and they said: We are not interested in th Pay Commission or its improvement. We are interested in a new demand, that is of parity with the employees in the public sector. There were 4-6 demands which I do not want to repeat. But the fact is that the demands were negotiated and settled on the 30th of April. major demand was about implementation of the award of Miabhoy tribunal which was appointed in 1969 and which gave its award in July 1972. But the recommendations were not implemented. There was a question of revision of working hourswhich was a major demand- and also

the question of decasualisation. After these demands were conceded, there was a increased burden of Rs. 35 crores which has been given in the minister's statement. Revision of the working hours was a major demand and about 16 lakh workers were going to be benefited. Connected with this, there were two other demands. One was about casual workers mained casual workers for the whole life. There also, it was agreed that in plants and in places like workshops and other places, they will be given a regular pay scale.

Sir. with these demands having been over, the only question that remainsfor which there is a dispute-is about bonus and parity with public sector employees. First, I would like to say about bonus. Those who are very enthusiastic about it in this House and say that bonus should be given to the workers, should know that their representatives are not cooperating with the Bonus Review Committee. My friend and colleague Loomba had an accident about a year back There were three representatives on this Bonus Review Committee, represent-A.I.T.U.C., I.N.T.U.C. and H.M.S. ing After the death of Satish Loomba about a year back the AITUC has not nominated a single representative even till now and the work of the Bonus Review Committee was held up because one representative of the major organisation was not co-operating. It was requested by the Government and also by other trade unions but even today the AITUC failed to send any representative to the Bonus Review Committee. I am sure you all know that there is the Natonal Trade Union Council consisting of three organisations and they unanimously demanded at that time that interim relief be given and 8-1/3 per cent bonus be granted. An Interim Report was given by the Bonus Review Committee and immediately the law was amended and the workers were given 8-1,3 per cent bonus. When the of the final recommendation came it was very difficult to understand why the major organisation which is now going on strike failed to co-operate and

work with the Bonus Review Committee. I therefore feel when the question has been referred to the Bonus Review Committee it is wholly inappropriate to go or strike on an issue which is pending be cause failure of their own representative. Therefore one of the major organisations, the NFIR, did not give notice of strike and would not participate in the I feel there should be some norms in industrial relations which have to be followed by all.

under Rule 176

As regards parity with public sector, Mr. Fernandes has himself said that he does not want parity just now because it is a very difficult question which requires job evaluation to be done scientifically, cadre review, fixation of parallel pay scales in the public sector undertakings and Government. Therefore he has made a new demand and asked for 75 per cent increase without following any scientific basis. It has been pointed out that it will mean Rs. 500 crores of more expenditure and therefore it is a very unrealistic demand for any trade union to make. If you go into the history of the whole think you will find that the idea was not to protect the interests of the workers and give them a relief but the idea seems to be otherwise. It has been stated in the statement of Mr. George Fernandes appeared in Statesman on 1st May that the discussions are disappointing and Mr. George Fernandes told Reporters that as of now the decision for strike on May 8 stands while another colleague of his has said that the negotiations are a futile exercise. Therefore they had made up their mind that nothing more is to be negotiated and nothing is going to come out of the negotiations. They wanted to put an end to it for their ulterior political motive of having countrywide strike all over India. Therefore if you see the course of the negotiations you find that the negotiations have been closed by Mr. Fernandes himself because he was not interested in having further negotiations; he was more interested in having a strike at any cost. This is the whole history Coming from the same State I know he is very much interested in strikes than in negotiations.

He is known as Samp Samart; he will go on strike for any reason; the strike must take place. Even before the demands were conceded he would have gone on strike on some new pretext. Therefore it is too much for the leaders of trade unions on the opposite side to say that they were interested in negotiations and wanted to continue them.

So far as wages are concerned, it is very clear that parity with the public sector employees is not possible. It has been a unanimous demand of the working class that there should be a national wage commission to evolve a national wage policy. It is a pity that in India 17 crore workers in the agricultural sector are getting Rs. 40, Rs. 50, or Rs. 60 while as the cost of these workers in the agricultural sector who are the main pillars of the national economy, those who are doing no productive work like bank emplyees and others are getting high salaries which in many cases they do not deserve at all. Therefore I would suggest that the consider the question Government must of having a National Wage Commission to fix the scales of pay for the various categories of employment. Lastly, would only say that it is the policy INTUC, in which I am working that there should be no negotiation when a strike threat looms large. It has been a wrong policy of the Government or the private sector to continue negotiations when a strike notice is given. Let everybody understand that if they want to negotiate, it must be in a peaceful atmosphere. If it is not so, no negotiation is going to succeed. I am very glad to find the Railway Minister has stated categorically that only if the strike notice is withdrawn negotiations will take place, Lastly, I would like to ask if they were allowed to go on strike, what would have happened. It would have paralysed the whole organisation. Parliament Members would not have been able to come here. Sabotage would have taken place on a large scale. They would have stopped the trains and they would have paralysed the whole economy. A calling attention notice would have been given by the opposition. They would have asked the Railway Minister why he did not take precautions at the appropriate time. Therefore, prevention is always better. Negotiation is meaningless in view of the specific statement made by Mr. Fernandes on 30th April, viz., negotiation or no negotiation, we are going on strike. The Government's stand is correct and it is in the national interest. It cannot act purely in the sectional interest. It is a pity those who talk of socialism, those who talk of radicalism, those who talk against monopolists are in the company of reactionaries and they have formed a national co-ordination committee. I plead to this House that the action taken is in the national interest and it should be supported by all the Members of the House.

SHRI NIREN GHOSH: I would like to say that today, the 3rd of May, is perhaps a red-letter day in the history of this ancient land because for the first time since independence there is a countrywide protest, including Bandhs and mass protests, against the anti-people might reactionary policies of this Government and the fascist-like trends. I do not say fascist, but fascistlike trends are emerging in the Government and the drive towards one-party dictatorship is perhaps taking full shape. Right reaction is sitting on the top of the Government. Just on the early morning of the 2nd, Government thought it fit to swoop down upon the railway and their leaders and make countrywide arrests acting in the role of an agent-provocateur, to provoke a strike and then find a pretext to crush the workers for ever. That is the policy that has pursued. (Interruptions).

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): No interruptions please.

SHRI NIREN GHOSH: I will not reply to them. I am not divulging any secret when I say that Mr. L. N. Mishra cannot answer this debate. Just before the Prime Minister left for Iran, I accuse, the Railway Board went to the Prime Minister and said....

SHRI L. N. MISHRA: Behind my

SHRI NIREN GHOSH: May be behind your back or with your consent. You seem to be a playboy in their hands...

SHRI L. N. MISHRA: No, no.

SHRI NIREN GHOSH: I again accuse, behind the back they went to the Prime Minister and told her: We will provoke a strike. We will find an excuse so that the workers will have no alternative but to go on strke and then we will crush them. Give us full authority Just on the 2nd of May and before 3rd May, they prepare the entire machinery. I level this accusation with a full sense of responsibility. This is what has happened, a criminal conspiracy has been made at the cost of India, at the cost of poor people, in whose name they are They want to deprive talking so loudly. these people further, so that the masses can be set against the workers. Do not take the masses as fools to be taken for granted. They have seen and they will see through your game. I greet the railway workers for their massive protest against the massive repression that has been launched against them throughthe length and breadth of the country. The working class people of India have been driven to the wall and are being fired upon; they have no ground to retreat. They could do nothing else but to fight back if they want to survive at all. That is the position they have been driven to, and they have no other go. And in the battle they are being mercilessly fired upon. Only if the working class can fight back, they will survive. The entire railwaymen will fight back and the entire working class of India will stand behind them. There is no doubt. There is a limit to this criminal conspiracy. I say. this is an entirely politically motivated operation launched by the Government India with the blessings of the Prime Minister. Who is to reply to this debate? It is the Prime Minister who should come I make this and reply to this debate. done this; charge against her—she has she has given her blessings to the Railway Board to go ahead with this politically motivated operation against the railway | do it for the benefit of the country and

workers. Every epithet that has been hurled against the workers and their leaders fits the cap of the Government tightly. That is the one answer that I can give

Now, I will place certain facts also. I appeal to the press to carry them so that the public should know that there is an one-sided version of the Government, but there is another version also that of the workers. Most of the ground has been covered. I say, the statement made here by Mr. Qureshi yesterday is full of distortions and it is a package of lies. They say that they require Rs. 500 crores in order to fulfill all the demands. I say, they require only Rs. 250 crores, and nothing more. They are giving those figures deliberately in order to confuse the people. The Railways have the resources to fulfil the demands. The railway leaders did not take a rigid stand, they have a flexible attitude. Everycone knows that in any negotiation there is some give and take. Although the demands have been made, it is not the last word...

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Please wind up.

SHRI NIREN GHOSH: I have taken only five minutes.

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Ten minutes.

SHRI NIREN GHOSH. No. no. The Railways have been carrying a social burden to the extent of Rs. 225 crores every year. These resources can be placed to fufil the demands. How? You will ask. Low-freight rates for the Indian and foreign monopolists, special concessional rates for export, special station-to-station rate, a number of uneconomic lines, all these things amount to Rs. 225 crores. This amount the Railways can earn....

SHRI L. N. MISHRA: You want those uneconomic railway lines to be closed down?

SHRI NIREN BHOSH: Only if you

not for the benefit of, or merely to satisfy the whims of certain political personages here and there same can remain.

SHRI L. N. MISHRA: What about the development of the backward areas?

NIREN GHOSH: Everybody knows about it. In all the countries of the world, they subsidise the railways. Here, during the last 25 years, they have made a contribution of Rs. 2000 crores to Dividend to the the General Revenue. General Revenue-Rs. 130 crores they are making each year. Loss due to claims 50 crores. on account of pilferage-Rs. They can stop this. It is deliberately done by the Railway Board, they are in collusion with the corrupt officials. Coal wastage is to the tune of Rs. 50 crores. Demurrage and claims for wharfage comes to Rs. 50 crores. Waste is Rs. 50 crores. Sale of scrap is Rs. 10 crores. It does not get the price it should. All-told it comes to Rs. 460 crores. So all this is at the disposal of the railways. And the railway workers are not demanding this full amount. Even if they concede their full demand, the amount comes to Rs. 250 crores. They say Rs. 500 crores. I challenge them. Give them Rs. 200 crores, not even Rs. 250 crores, their full demand will be met, not to talk of Rs. 460 crores.

On the question of bonus, the Minister said that it comes under the recommendations of the Bonus Review Committee. He is misleading the House. Even the I.L.O. Convention says that it is an industrial undertaking. But they have persistently denied this fact If they had recognised this fact 81/3 per pent, bonus would have already been given. But they are not doing it and they are putting the plea of Bonus Review Committee. I say it is outside the purview of the Bonus Review Committee. It makes no sense.

Then the railway workers' leaders say that if you concede the demands in principle, let us sit together to find out the way. I have told you that you have the means. Let us sit together and sort out

whether there is finance or not. But, no, you are not only holding the country to ransom, you are holding the entire economy to ransom in the role of agent provocateur and soboteur of the Indian economy. That is what you are doing in actual fact.

Sir nobody on this side or the railway workers wanted a strike. They just wanted to settle it on a reasonable basis. No responsible trade unionist wants strike for the sake of strike. During my thirty years of life as a trade unionist I can say with full confidence that we have never gone on strike for the sake of strike in any economic battle. The worker goes on strike only when he is left with no other alternative. Everybody knows that the railway workers do not want to go on Every effort was being made to avert a strike. They want to break the strike. And what is their plea? They say that the railway workers are agitating. And to crush it they have brought down upon them the entire machinery of repression. the entire Army, the B.S.F. and armed to the teeath with black lawless laws of repression to trample the workers legitimate right of strike under foot. So this is the conspiracy that has been hatched.

The Minister says, "Withdraw the strike notice and then only negotiations will take place". I say that can never happen. No responsible trade unionist will ever accept such a thing. Let them know that not a single trade Unionist will eccept that position. I tell the Government: You release all of them and start negotiations. That is the only way. If you had continued negotiations due to take place at 10 a.m. yesterday, which was sabotaged by you, the strike fever would not have spread throughout the length and breadth Now what would have of the country. happened on the 8th of May will become a reality much earlier. The workers have no ground to retreat. All the organisations. barring some black legs, barring the enemies of democrary, are bound to support the strike. This is a critical turn in the history of India when the entire people of this country will rise against an authoritarian government which has completely

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surrendered to and in grip of reactionary. If you feel you can threaten the worker with bullet, I am afraid you are mistaken. They are not afraid of the bullet because the whole masses are with them. I am not a leader of the railwaymen. But I am sure \*all the sections of the working class will certainly come out in support of the strike. There will be state-wide bundhs throughout the length and breadth of the country. We will face firing. I know many of us would be killed as you have already killed thousands. We are prepared. You have armed yourselves to the You have placed Army BSF and the against us. are being killed and we will be killed in hundreds and thousands. But we will not surrender. We stand for India, for democracy and against the fascist trends, against antiworking class and anti-people policies of the Government. In each nation, there are, in fact, two nations. One nation is composed of the vested interests, the monopolists and the landlords. The other nation is composed of the down-trodden people. We stand for the nation of the down-trodden people, We will stand by them whatever the cost. We will flinch if the battle is joined. If you do not retrace your steps, we will give them full support, whatever the cost, whatever the cost in blood. Though you may kill hundreds, we will not flinch, we will not retreat. That is the position. This conspiracy against India, against the people of India, against the whole of India, must be nailed down. The time has come when a rebuff should be given to the Government. You want to settle it in the P. C. Lal fashion as in the Indian Airlines. That is how you want to crush the entire working class and working people of India. No, you will not succeed in this game. That is the warning I am giving you. (Time-bell) Retrace your steps, release them, negotiate and settle. That is the demand of the entire democratic people of India. If you do not do that, you will act as an agent, an enemy of the people of India.

ध्री नागेश्वर प्रसाद शाही ( उत्तर प्रदेश) : उप-सभाध्यक्ष महोदय, मैं ग्राप से प्रार्थना करता हं कि ग्राप ग्रपनी घंटी थोडी देर रोके रखें। श्रीमन् यहां पर ेलवे हडताल के सम्बन्ध म जो बातें कही गई हैं, उनके सम्बन्ध में कहना चाहता हं। एक बात श्रीमन, यह है कि श्री घोष ने स्नाखिर सत्य कह ही दिया बल्कि उनके मुंह से सत्य निकल ही गया। उन्होंने यह स्वीकार किया कि रेलवे में वकँस स्ट्राईक नही चाहते हैं। या तो उन्होंने यह सत्य जानबूझकर कही या फिर उनके मुंह से निकल गई मै इसके लिए घोष जी को बधाई देना चाहता हूं।

<mark>श्राज सर देसाई के भाषण को सुनने के बाद</mark> राईट रिएक्शन ग्रौर फासिस्ट के साथ साथ लैफट रिएक्शनरीज भी मिल गये हैं। इस तरह भे तीन युनिट हो गये है। सर देसाई न बहुत जोरों का भाषण दिया । उन्होंने यह कहा कि देश के सारे कामगार उनके माथ हो गये है । मै तो भगवान स प्रार्थना करूंगा कि यदि ढांगे स्रौर श्री फरनान्डेस एक हो जायं, तो फिर रेल मजदरों का कल्याण हो जाए ।

श्राज जो हड़ताल हो रही है उसमें यह बात सामने भ्रा रही है कि रेल मजदूरो को कौन रिप्रेजेन्ट करता है । श्री फरनान्डेस कहते है कि मैं इस हड़ताल को चला रहा हूं ग्रौर सब से ग्रागे में ही हूं ग्रीर श्री ढांगे कहते हैं कि मै सब से ग्रागे हं । इस-लिये हड़ताल से पहिले उन्होंने एक फैडरेशन की बात पर कंसिडर करने की बात मान ली। इस-लिये मै कहता हूं कि ग्रगर दोनो एक हो जायं तो मजदूरों का भला हो जाय ।

श्री भपेश गुप्त: ग्राप इधर चले ग्राइये।

श्री नागेशवर प्रसाद शाही : मै भी ग्रा जाऊंगा इसलिये मैं कहना चाहता हं कि जब ये बड़े बड़ लोग जोश में कहते हैं कि हड़ताल होगी, तो हमें याद त्राता है कि ये लोग बड़ जोश में कहा करते थे कि गान्धी जी इम्पीरियलिस्ट के दलाल हैं ग्रौर यही वजह है कि वे लड़ाई नही करना चाहते है।

गांधी जी ने जव लड़ाई छेड़ी तो 42 में इन लोगों ने कहा कि स्राज हड़ताल करना देश के साथ

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गहारी है। 42 में जब देश की ग्राजादी के लिए हड़ताल की गई थी तो उस समय इन्होंने हड़ताल को गद्दारी करार दिया। ग्राज जब देश के सामने बहुत ही संकटपूर्ण ग्राधिक स्थिति है उस समय ये हड़ताल की बात करते हैं तो इससे समझा जा सकता है कि इनका हड़ताल से क्या मतलब है। ग्राज सोचना होगा कि सचमुच यह रेल मजदूरों की हड़ताल है या राजनीतिक नेताग्रों द्वारा प्रेरित राजनीतिक हड़ताल है। मैं कुछ तथ्य सामने रखूगा जिनके ग्राधार पर यह निष्कर्ष निकाला जा सकता है कि यह राजनीतिक नेताग्रों द्वारा प्रेरित राजनीतिक हड़ताल है ग्रीर राजनीतिक लक्ष्य के लिए की जा रही है, रेल मजदूरों के हित में यह हड़ताल नहीं है।

श्रीमन, रेल मजदूरों की जो मांगें है, जिनके लिए वे हड़ताल पर डटे हुए है उनको ग्राज देश की वर्तमान स्थिति के सन्दर्भ में देखना होगा भ्रौर जो रेलवे की भ्रार्थिक स्थिति है उसके सन्दर्भ में देखना होगा। 73-74 के बजट में रेलवे में 8 करोड के घाटे की व्यवस्था की गई थी, जबकि श्राखीर में 200 करोड़ का घाटा निकला। इस साल का जो बजट है उसमें लगभग 200 करोड़ के घाटे का श्रनुमान है। सारी मांगें मानने के बाद ग्राप देखेंगे कि मार्च के ग्राते ग्राते रेलवे के बजट में 800-900 करोड़ का घाटा होगा। इसका क्या मतलब होगा ? इस स्थिति के बावजूद 400 करोड़ की मांग की जा रही है। स्राप गौर करें कि 72-73 के बाद रेल मजदूरों को क्या मिला । वेतन ग्रायोग की सिफारिशों को लाग् 110 करोड़ रुपया मिला जिससे 72-73 के वेतन में 20 प्रतिशत का इजाफा हुआ। इस इजाफे के बावजूद ये 75 प्रतिशत इजाफ की मांग कर रहे हैं श्रौर उसके लिए इस्तेमाल कर रहे है अपनी बारगेनिंग ताकत । इसमें कोई शक नहीं कि उनकी बारगेनिंग कैंपेसिटी बड़ी मजब्त है, उनकी ताकत बड़ी मजब्त है श्रौर वे हड़-ताल करके राष्ट्र के सारे जीवन को ग्रस्तव्यस्त कर सकते हैं। रेलवे राष्ट्र की जीवन रेखा है, उम रेखा को तोड़ सकते हैं, लेकिन उन्हें सोचना

चाहिए ग्रौर में नेताग्रों से कहता हूं कि उन्हें भी सोचना चाहिए कि ग्रगर उन्हें ग्रपनी बारगेनिंग कैपेसिटी के बल पर स**ब** कुछ मनवा लेना है तो दूसरे गवर्नमेंट एम्प्लाईज भी बारगेनिंग शुरू करें **ग्राखीर में सेना के लोग बारगेनिंग करना शुरू** करें, जो देश को स्रपना जीवन स्रर्पण करते हैं तो कितना उनको देना होगा, क्या होगा। तो बारगेनिंग कैपेसिटी का इस्तेमाल एट दि कास्ट श्राफ दि कन्द्री नहीं होना चाहिए, एट दि कास्ट श्राफ दि नेशन नहीं होना चाहिए । बारगेनिंग कैपेसिटी का इस्तेमाल ग्रपनी मांगों को प्राप्त करने के लिए इससे कोई इनकार श्रीमन्, मिया वाई रिपोर्ट को ऐक्सेप्ट करके, कार्य के घंटों को घटाकर रेलवे ने लगभग 19 करोड का खर्चा ग्रौर बर्दाश्त किया। दैनिक मज-दूरी वाले कर्मचारियों को, कुछ कैटेगरी में जिनमें वह कंटीनुग्रस इंप्लाइड रहते हैं ऐसे कर्मचारी मानकर लगभग 16 करोड रुपयों का स्रौर खर्चा किया। वैतन स्रायोग की रिपोर्ट में जो ऐनोमलीज है उनको रिम्व करने के लिए तैयार होकर रेलवे ने लगभग 12.5 करोड़ रुपये का ग्रौर खर्चा वहन करना स्वीकार किया। कार्य के वैज्ञानिक मल्यां-कन करना स्वीकार करके रेलवे ने लगभग करोड़ का खर्चा वहन करने की स्वीकृति दी। बहुत से कैटेगरीज के इंप्लाईज को प्रमोशन मिलेगा, इस पर रेलवे ने लगभग 12 करोड़ रुपया स्वी-कार किया। कैज्यल लेबर को मीनिमम 8 रुपये प्रति दिन देना स्वीकार करके लगभग 10 करोड रुपये का खर्चा रेलवे ने स्वीकार किया। इस प्रकार नेगोसियेशन के बीच में जो इन्होंने स्वीकार किया है वह लगभग 80 करोड होता है। 80 करोड़ का यह खर्चा ग्रौर 110 करोड वेतन स्रायोग के स्वीकार करके लगभग 200 करोड़ रुपया होता है । इस प्रकार लगभग एक साल के अन्दर 40 फीसदी की बढौत्तरी रेलवे कर्मचारियों के वेतन में रेलवे मंत्रालय ने स्वीकार की है । इसके म्रलावा फेयर-प्राइस शाप्स की सुविधा, उसके लिए बिल्डिंग की सुविधा, स्टाफ

की सुविधा स्रौर स्रावश्यक हो तो फंड की सुविधा ये सारी चीजे देकर रेल मंत्रालय ने काफी भार स्रपने ऊपर डाल लिया है जो स्रल्टीमेटली जनता के उपर स्रा जाएगा । क्या नहीं मिला जिसके लिए इतना हंगामा हो रहा है । एक मांग इनकी यह है कि हमको इंडस्ट्रियल लेबर ट्रीट किया जाए, गवर्नमेंट इंम्प्लाईज ट्रीट न किया जाए ।

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): You must wind up now.

श्री नागेश्वर प्रसाद शाही: श्रीमन्, थोड़ा समय ग्रौर दीजिए। पब्लिक सैक्टर के जो इंप्लाईज हैं उनके साथ पैरिटी दी जाए, यह उनकी मांग है। दूसरी मांग इनकी बोनस की है जिसको गवर्नमेंट ने न स्वीकार किया है, न ग्रस्वीकार किया ग्रौर कहा कि बोनस कमेटी की रिपोर्ट ग्रा जाएगी तो हम फैसला करेंगे। इस तौर पर ग्राप श्रीमन्, देखें कि जितना स्वीकार किया गया है, इन सारी चीजों को एक साथ देखें तो एक ही निष्कर्ष निकलता है कि ये लोग जान-बूझ कर हड़ताल पर तुले हुए हैं, हड़ताल कराना चाहते हैं पोलिटिकल इरादे के साथ।

श्रीमन् मैं इसको दोहराना नहीं चाहता कि ये लोग कंसन्ट्रेट कर रहे हैं हड़ताल को कोयला ग्रौर ग्रायरन माइन्स के बैल्ट एरियाज ग्रौर वहां यही इनका स्लोगन -CriPPle the Railways to cripPle the Centre. यह बड़ी साफ बात है। जब नारे लग रहे हैं कि रेलवे को बन्द करो तो फिर भ्राप रेल मजदूरों की म्राड़ में क्यों म्राते हो ? श्रीमन् ग्राप देखें कि श्रप्रैल 73 से लेकर श्रक्तूबर के बीच में 75 बार स्ट्राइक हुई-कभी स्टेशन मास्टरों ने स्ट्राइक किया, कभी सुपरवाइजरों ने की, कभी ट्रेन ऐग्जामिनरों ने की, कभी रिनग स्टाफ ने, कभी लोको स्टाफ ने--इस तौर पर इन्होंने एक साल में साढे चार बाख दिन, वर्किंग ग्रवर्स का नुक्सान किया जिसमें लगभग 50 करोड़ का नुक्सान हम्रा। श्रीर श्राज कहा जा रहा है कि जार्ज की नाजायज गिरफ्तारी की गयी। ग्राप पता नहीं करते कि उन हड़तालों में क्या हुग्रा था। एक लोको ड्राइवर का जो कि हड़ताल में ट्रेन चला रहा था उस पर बंदूक से हमला किया गया। एक लोको फोरमैन को रात में उस के घर से खीच लिया गया कि तुम जवाब दोकि तुमने स्ट्राइकर्स से जवाब तलब क्यों किया ग्रीर एक फोरमैन को जो कि ग्रोवर टाइम बिल को कंट्रोल करना चाहता था उस को बुरी तरह से पीटा गया। यह इंटीमिडेशन के सारे तरीके ग्रपनाते हैं ग्रीर हर तरीके से जो काम करना चाहते हैं उन को काम पर नहीं ग्राने देते। ग्राप स्वयं देखें कि ...

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Mr. Shahi, you must wind up now.

श्री नागेश्वर प्रसाद शाही : मैं खत्म कर रहा हूं। ग्रगर उन की मांगें जान ली जाती हैं, जितनी भी मांगें हैं तो नतीजा क्या होगा । इंफलेशन बढ़ेगा । श्राप चार सौ करोड़ दें या 500 करोड़ दें, लेकिन इंफलेशन बढ़ेगा ग्रौर नतीजा यह होगा कि उस के कारण कीमतें बढ़ जायेगी। यह तो कहते हैं कि हम को यह दो, लेकिन यह नहीं बताते कि कैसे दो। उन को ईमानदारी के साथ कहना चाहिए कि रेल भाड़े को बढ़ा दो या यात्रियों के किराये को बढ़ा दो या माल के भाड़े को बढ़ा दो। या फिर वे यह कह दें कि रेलवे को घाटे पर चलास्रो। स्रभी पिछले दिनों जो रेल का भाडा बढाया गया मार्च में तो माननीय गोरे जी की पार्टी ने 'रेल गाड़ी को नहीं चलने देंगे' य्रांदोलन चलाया। मैं नहीं कहता कि वह गैर वाजिब है या वाजिब है, लेकिन उस ग्रांदोलन में इलाहाबाद ग्रौर सिराथ में 8 ग्रादमी मारे गये । बडी ज्यादती हुई में उसको ज्यादती ही मानता हूं, लेकिन ग्राप एक बार कहते हैं कि उन को चार सौ करोड़ दें दो स्रौर दूसरी स्रोर कहते हैं कि रेल का भाड़ा न बढ़ाम्रो । यह कैसे हो। ग्राप जानते हैं कि वे एक तरफ तो जनता को खुश करना चाहते हैं यह कह कर कि रेल का भाड़ा न बढ़ाया जाय ग्रौर दूसरी तरफ

रेलवे इंप्लाईज को खुश करना चाहते हैं यह कह कर कि उन की तनख्वाह बढ़ाई जाय । ग्रगर हड़ताल हो गयी तो सारा भार जनता पर ग्रा जायगा। वह गवर्नमेंट ग्रफसरों पर नहीं जायगा ग्रौर न एम० पीज० पर जायगा, सारा भार उस का जनता पर जायगा ग्रौर चीजों के दाम बेतहाशा बढ़ेंगे।

मैं भ्रब भ्राखिरी बात कह कर खत्म करना चाहता हं कि ग्रब वह स्टेज ग्रा गयी है कि जब सरकार को एक राष्ट्रीय वेतन नीति निर्धारित करनी पडेगी । बिना राष्ट्रीय वेतन नीति निर्धारित किये हए ग्रब काम नहीं चलने वाला है ग्रीर बोनस के मामले में कुछ ऐसी नीति अपनायी गयी है, उस में में कछ इतना भेदभाव सामने ग्रा रहा कि ग्राप को ग्रव बोनस को भी रिडिफाइन करना पड़ेगा । बोनस को भ्रगर प्रोडक्टिविटी ग्रौर प्राफिट के साथ ग्राप लिंक नहीं करेंगे तो देश का कल्याण नहीं होगा । भ्राप उन से यह भी पूछ लें कि जो रूस ग्रीर चीन की ग्रोर बहत ज्यादा ताकतें हैं, वहां से इंस्पीरेशन लेते है वहां कितनी हड़तालें होती हैं ? इस हडताल से जितनी तबाही होगी ग्रौर जब चींजें नहीं पहुंचेंगी, मिट्टी का तेल नहीं पहुंचेगा, कोयला नहीं पहुंचेगा, नमक नहीं पहुंचेगा जो महाराष्ट् श्रौर गुजरात में बनता है वह जब वहां से उत्तर प्रदेश में नहीं पहुंचेगा तो उस से दो चीजें बढेंगी। एक तो होगी महंगाई ग्रीर दूसरे बढ़ेगी चोरबाजारी । ग्रौर उस मंहगाई ग्रौर चोरबाजारी के जिम्मेदार यह लोग होंगे जो ग्राज रेलवे में हड़ताल करा रहे हैं।

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Mr. Shahi, you have already taken 15 minutes. Please sit down. I am calling Mr. Goray now.

श्रव मैं खत्म कर रहा हूं यह कह कर कि रेलवे श्राज तेजी से संकट की घाटी की तरफ बढ़ता चली जा रही है श्रीर श्रगर रेलवे ने इस स्ट्राइक को स्वीकार किया तो पूंजीपित जो चाहते हैं यह माबित करना कि सरकार के हाथ में, पब्लिक सैक्टर के हाथ में जो इंडस्ट्री दी गयी है वह सव घाटे में चलती है, वह फेल होती है, वह सही साबित हो जायगी और ऐसा कर के हड़ताल कराने वाले उन पूंजीपितयों से सहयोग करेंगे और उन के हाथ मजबूत करेंगे। इस लिए श्रीमन् मैं उन से निवेदन करूंगा कि वह लोग देश के हित में रेलवे मजदूरों को गुमराह न करें, भ्राज रेलवे मजदूर हड़ताल नहीं चाहते।

SHRI N. G. GORAY: Sir, I am sorry to find that today the Government position seems to be all the more rigid than what it was a couple of days back. The House is completely divided on this particular issue, and it seems the die is cast, battle lines have been drawn and it seems that there is going to be a show-down exhibition of strength on the one side and exhibition of determined effort on the other. I do not know what to say in this atmosphere, because my position in this House and outside has always been that this country cannot afford such disasters like the one which is facing us today; this country must develop, its economy must expand, industries must grow, and any opposition, any strike, any conflict; that will destroy the prospect of development must exercise the minds of all of us. But, Sir, today I find that my friends on the Congress benches were extending a very jubilant support to the step that the Government has taken or is likely to take in the near future.

Sir, only yesterday we mentioned about the arrest of George Fernandes, must say that I had hoped that by today he would be released and negotiations would re-start in right earnest, that the held up negotiations that had yesterday would be resumed. But it seems that the Government is determined to crush this strike. I do not know how far it is a wise policy. But it seems that it is not only Mr. Mishra but the entire -Congress Party agrees that this is a challenge and that the only way to meet this challenge is to crush it.

Sir, very surprising arguments were put forward. Those who spoke, though they were talking with eloquence and fervour, did not understand the contradictions that were involved in it. What was the contradiction? My friends. Mr. Panda and others, and even Mr. Chandra Shekhar-I was surprised—talked of the Industrial workers grabbing more and more, they were reminded of the hardship of the common man in villages and rural areas. I would like to ask them to reflect on this particular phenomenon. Is it only this time this has happened? Didn't they allow an increase, a fair increase, to bank employees? Is it not that they are giving overtime allowance totalling up to nearly six crores of rupees to bank employees? Have they not written off Rs. 300 crores that this Government could have claimed from Pakistan at the time of partition? Only recently they have released all the POWs and during the last 21 months you have spent about fifty crores of rupees on them. Is there any possibility of recovering that amount from Pakistan? Why are you doing this? Why did you do this? This was because of the larger interests of peace in the sub-continent. There is always an immediate thing, and there is always a large interest. I only put it to you like this. All right, you succeed in crushing the railway strike. But the long legacy of discontent, bitterness and hatred will continue for years together. What will happen? How many crores will you lose on that? Have you ever considered that? I am not talking even of the long years ahead of us. I am talking of the immediate future. You say that all the railways are not going to take part in the strike. I concede that. May be that it is only a few railways which will participate in the strike. Just imagine what will happen. Supposing the Central Railway goes on strike or the Eastern Railway goes on strike or parts of the Southern Railways go on will it not be enough to completely paralyse the entire economy of this country? Sir, this railway system is an enmeshed mechanism. It is so interlinked that if the workers AT half a dozen places stop work, the entire railways will come to a halt. Don't you understand this? If the Railway Minister has no time to understand

stand this? I am quite sure that if you keep George Fernandes and hundreds of his colleagues under arrest, if you try to show strength and if you say that the negotiations have ended, then the only result that I can see is that in innumerable places and at innumerable points throughout the country, there will be strike action and just what you want to avoid will take place and the economy will be crippled. You will not be able to carry food from one place to another. You will not be able to carry coal to the industries. I would appeal to Mr. L. N. Mishra and all his enthusiastic supporters not to feel jubilant over this one action and say that Fernandes was a devil, he has been imprisoned and that it is the correct action. My friend on this side, even Mr. Nawal Kishore, thought that this was the correct action and once for all the strike action must be crushed. It is very surprising. We are in a democratic country. You have conceded the right of strike to the workers. They have served you with a notice that on the 8th of May, they will go on strike provided the negotiations fail. The negotiations are continuing and you arrest most prominent man. I am not boost the trying to up image of George Fernandes. But this will have to be admitted that he is the most dynamic trade-unionist in this country, whether you like it or not. The British imperialists never liked Gandhiji. Churchill described Gandhiji as a naked fagir. They went to the extent of saying that if Gandhiji died, it did not matter at all. This is what they said in 1942. Even after saying that, they had to negotiate with him because he was the most dynamic leader of the freedom struggle. There is question of comparing Fernandes with Gandhiji. I am not doing that. never lose my sense of perspective or proportion. But I want to tell you that in this particular situation, you are making it impossible for others also to come negotiating table. Therefore, to the would like to say that even at this hour do not behave as if all the bridges have been blown up, there is to be no nego-

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friends that if you say that this particular organised sector must not get more because what they are getting is much more than what the ordinary man in the street is getting, then why are you telling again and again that 80 crores of rupees have already been granted? Is there no con-Then you should only enough therefore, we are not going to give you anythingh." On the one hand you give them and very proudly you come here and tell us that Rs. 80 crores are to be spent. Than, if they say that you spend Rs. 30 crores or Rs. 50 crores more, then you think of the common man, the starving peasant and the man on the payment. You never think of the man of the payment when we talk of the black money. When we say that nearly Rs. 500 crores have been swallowed by the textile factory owners, you never remember him. But as soon as we talk of the railway workers and the strike, you begin to talk of the common man and that this organized sector must not be allowed anything more. all, what are the two points on which two points are bonus and treating these other section of workers in the private or This is the crux of the "Well, we cannot do it." All right. Can you not find out some way out of this faux pas? Can you not say, "All right, these are the demands which we have conceded, and which more"? Can you not say that? Can you not refer the whole dispute to the Prime Minister for instance? You always say the Prime Minister when you find a sort of things in the State Assembly. When you cannot have a unanimous election of your leader in the Assembly, you always say that the Prime Minister will decide. If the Prime Minister is always called upon to act as a deus ex machina to sort out all your diffierences and difficulties, is this problem not big enough for you to go to the Prime Minister and say, "All right, this is what

we have done; these are the bottlenecks and you try and see if you can remove these bottlenecks." There is still time. Today is the 3rd of May. The strike is to start on the 8th of May. Five days are there. Well, it does not matter if it has started in some places, and it is not on an all-India level. So, there are still five days. And I would appeal to Mr. L. N. Mishra-not as a person but because he holds his high position—that you just think about it, and the common ground between all of us. Is there no common between all of us? common ground between all of us, in spite of sharp differences here and there, is that this railway strike is going to cripple the economy of the entire country. And the second point is that it should be avoided by all possible means. And these are wide enough points on which we can still talk and come to some sort of a settlement. I can assure you that I am not a railway leader and so far as I know, I can tell you that all the railway unions want a settlement. They are also patriots. Why do you think they are not patriotic? would say that even you must fervour of our Mr. Niren Ghosh. He is angry with you because he thinks that you do not give the workers a fail deal. That is why he is angry. But you must try to understand his fervour. For the good of the country, I think there is room enough if only you try. But if you have decided in your wisdom, "No, we are going to set an example to the workers that they cannot think of a strike any more in this country," and if that is your attitude, if you are going to crush this strike, then I must say in vain that I do not know what will happen, what forces will run. But I know this for certain that whatever will happen, that will not be for the progress and the development of our country. It will be for our ruin and our destruction. That is what I wanted to say.

THE VICE-CHAIRMAN (SHRI S. S. MARISWAMY): Before I call thenext speaker, I have to inform the House that we have got three more Members who have to speak besides the Minister, I

would request the Members to confine themselves to five minutes only.

SHRI BABUBHAI M. CHINAI (Maharashtra): The axe falls only on the last speakers.

श्री सुलतान सिंह (हरियाणा) : उपाध्यक्ष महोदय, रेलवे स्ट्राइक के सम्बन्ध में ग्रभी हमारे बहुत वरिष्ठ मेम्बर गोरे जी बोल रहे थे। मैं ग्राशा करता था कि जहां वे सरकार को कह रहे हैं कि नेगोसिएशन्स शुरू करें वहां उन लोगों को, जो स्ट्राइक की बातें कर रहे हैं, अपील करेंगे कि ऐसे हालात के अन्दर उनको स्ट्राइक पर नहीं जाना चाहिए, लेकिन उन्होंने ऐसा नहीं किया। उपाध्यक्ष महोदय, ग्राज सबसे बड़ी चिन्ता की बात यह है कि वर्किंग कलास जो हमारे देश की इकानामी में बहुत बड़ा पार्ट प्ले कर रहा है, जिससे सारा समाज प्यार करता है, श्राज कुछ राजनीतिक लोग उस वर्किंग कलास को अपने पौलिटिकल मकसद के लिए गुमराह कर रहे हैं। दु:ख होता है यह देखकर कि इससे वर्किंग कलास के प्रति गरीब जनता में नफरत बढ़ती जा रही है। यह दुर्भाग्य है कि विका कलास के प्रति जनता में नफरत पैदा हो। मैं श्रापको मिसाल देता हुं। श्रभी हमारे हरियाणे के अन्दर, पंजाब के अन्दर बिजली की स्ट्राइक चल रही है। किसान का व्हीट खेत के अन्दर पड़ा है, मैकेनाइज्ड फार्मिंग हो गई है, सब लोग थे शर से गेहं निकालते हैं। ऐसे समय में जब देश को एक-एक दाने जरूरत है, किसान का गेहूं खेत के ग्रन्दर पड़ा है, वह रात दिन प्रतीक्षा करता है कि एक घंटा बिजली ग्राए ग्रौर वह थ्रे शर से गेहं निकल कर घर ले जाए, उसको यह भी डर है कि अगर 15-20 दिन के अन्दर मेरा गेहूं घर नहीं पहुंचा तो ऊपर से बारिश हो जायगी श्रौर लाखों टन गेहं इस देश का बर्बाद हो जायेगा, कुछ लोग ग्रपने राज-नीतिक मकसद के लिए विका कलास को इस्तेमाल करते हैं, वे बार-बार किसानों को जाकर यह कहते हैं कि यह सरकार श्रौर बिजली बोर्ड बिजली कर्मचारियों की बात नहीं मानते इसलिए स्ट्राइक है। बिजली कर्मचारी क्या करते हैं ? टावर काटे जाते हैं, बिजली की लाइन के

ऊपर जंजीर फेंकी जाती है। ग्रौर उसका नतीजा क्या निकलता है ? मुझे दुःख होता है यह देखकर कि ग्राज वे किसान जो वर्किंग कलास का एक हिस्सा है, भ्राज वे किसान जो वर्किंग कलास के भाई है वे लाठी लिए बिजली वालों को तलाश करते रहते हैं कि यह मेरा दुश्मन सामने भाए तो मैं इसकी जान लुं। इतनी हेट्रेड राजनीतिक लोगों ने वर्किंग कलास के बीच पैदा कराई है । किसान देखता है कि पीछे जब बहुत सर्दी पड़ी थी, उसे गेहं के अन्दर पानी लगाना था ताकि फसल खराब न हो जाय उस समय बिजली वालों ने हडताल कर दी ताकि खेत के ग्रन्दर पानी न जा सके ग्रौर ग्राज जबकि उसका धोशिंग का सीजन है तो फिर हड़ताल कर दी ताकि वह अपने गेहं को घर न लेजा सके। विकिंग कलास को विकिंग कलास से लडाने कुछ लोग कर रहे रेलवे की बात है । मुझे तो कुछ लगता है कि यह ट्रेड-युनियनिजम से ऊपर की बात चल रही है । ट्रेड-युनियनिज्म की बात होती तो जो इस तरफ बैठे हैं उन्होंने ही ग्रहमदाबाद में ट्रेड-यूनियनिज्म शुरू किया था। [The vice-chairman (Shri V. B. Raju in

[The vice-chairman (Shri V. B. Raju in the Chair.]

यही कांग्रेस दल था जिसने इस देश के ग्रन्दर मजदूरों को ग्रार्गनाइज किया ग्रौर यही कांग्रेस दल था जिसने इंडिया के कंस्टीट्यूशन में यह रखा कि मजदूरों को स्ट्राइक करने का राइट है। ग्रगर यह मजदूरों का दुश्मन होता तो यह पाबन्दी लगा सकता था कंस्टीट्युशन में कि मजदूरों को स्टाइक राइट नहीं होगा । श्रगर यह कांग्रेस दल मजदूरों का दूश्मन होता तो आज भी जब जनता ने इतना बड़ा बहुमत इस दल को दे रखा है वह कंस्टीट्युशन में पाबन्दी लगा सकता था, उसको भ्रमेंड कर सकता था, लेकिन चुकि मजदूरों के साथ हमदर्दी है, वह मजदूर को जिन्दा देखना चाहता है, वह इस देश की सोसायटी के भ्रन्दर एक तबदीली करना चाहता है उसका नतीजा यह हो रहा है कि ग्राज मजदूर रिएक्शनरी हाथों में पड़कर स्वयं ग्रपना गला काट रहे हैं।

<mark>ग्राज ग्र</mark>गर इस देश के ग्रन्दर गेहूं लाखों टन बरबाद हो जाएगा तो यह नुक्सान किसका होगा ? मजदूरों का होगा । स्राज स्रगर इस देश में कल कारखाने बन्द हो जायें, उनमें चीजें पैदा न हों तो नुक्सान किसका होगा, यह मजदूरों का नुक्सान होगा । स्राज व्यापारी चाहता है कि रेलें पंजाब से न चलें। ग्रगर रेलें न चलें श्रौर गेहूं बाहर न जाए तो गेहूं सस्ता होगा श्रौर वह खरीद कर लेंगे श्रौर फिर तीन महीने बाद रेल चलेगी तो गेहूं का भाव ऊचा होगा। हमारा जो ट्रेड यूनियनिज्म है, उसके जो हिमायती श्रपने को कहते हैं वह श्रपनी श्रात्मा से पूछें कि यह स्ट्राइक यूनियनिज्म के लिए है ? इस स्ट्राइक के पीछे कोई पोलिटिकल मंसूबा नहीं है ? उपाध्यक्ष महोदय, मैं समझता हूं कि आज की स्ट्राइक स्ट्राईक नहीं, यह बगावत है, यह विद्रोह है ग्रौर जो बैलेट के राजनीतिक पार्टियां जरिये इस सरकार को नहीं हटा सकीं, जो बैलेट के जरिये सत्ता हासिल नही कर सकीं स्राज वह लोग इस देश की इकानामी को तबाह करके किसान मजदूर को लड़ाकर श्रौर इस देश की सारी ऐडमिनिस्ट्रेशन को खत्म करके सत्ता हासिल करना चाहते हैं। मैं कहता हूं कि ऐसे लोगों के हाथों के अन्दर इस देश का मजदूर नहीं जाएगा इस देश का वर्किंग कलास नहीं जाएगा श्रौर इस बात का प्रमाण यह है कि बार-बार पोस्टरों के बावजुद ग्राप ग्रपने पड़ोस में देखें कि 90 प्रतिशत बिजली का कर्मचारी पंजाब में काम पर है। इसी तरह से ग्राज रेलवे के ईमानदार ग्रीर देशभक्त कर्मचारी जगह जगह से प्रस्ताव भेज रहे हैं कि हम इस स्ट्राइक के साथ नहीं होंगे। कितनी लेबर रेलवे में काम करती है, वह कहती है ऐसे समय में जब देश की ग्रर्थ व्यवस्था गड़बड़ में है, कुछ लोग ग्रपने राजनीतिक स्वार्थ पूरा करने के लिए एक नफरत में कर्मचारियों को धकेलना चाहते हैं ऐसे लोगों से हम दूर रहेगे।

ऐसे समय में मैं उपाध्यक्ष महोदय, श्रापकी मार्फत एक तो जो वर्किंग कलास के जो हिमायती हैं उनसे प्रार्थना करता हूं कि कम से कम इस

र्वांकेग कलास को, मेहनतकश लोगों को ग्राप भ्रपने राजनीतिक स्वार्थ के लिए इस देश की गरीब जनता से मत लडाग्रो। जनता में नफरत उनके प्रति मत पैदा होने दो। जनता के हितों के खिलाफ विका कलास को इस्तेमाल न करो । दूसरे, मैं भ्रापके माध्यम से सरकार से भी प्रार्थना करता हं कि भारत की जनता ने स्रापको शक्ति दी है, भारत की जनता ने ग्राप पर विश्वास किया है। ग्रगर ग्राप भारत की जनता के हितों की रक्षा नहीं कर सकते तो मैं समझता हूं कि यह बड़ा दुर्भाग्य का दिन होगा इस देश के लिए — भारत के लिए। श्राप जानते है कि इस देश के ग्रन्दर कम से कम 5-4 साल तक किसी किस्म की कोई हड़ताल न हो ; देश के लोग चाहते है कि स्राज देश की ग्रर्थव्यवस्था किसी कीमत पर नहीं बिगड़ने पाये श्रौर ग्रगर इस सरकार ने हिम्मत से मुकाबला नहीं किया, ग्रगर भारत सरकार ने हिम्मत से इस बगावत को नहीं दबाया तो हिन्द्स्तान की जनता कभी सरकार को माफ करने वाली नही है । दो दो हजार लोग ग्रौर सरदी का मौसम. में ने ग्रपनी ग्रांखों से देखा कि प्लेटफार्म पर बैठे है, बच्चे उन की गोद के ग्रंदर थे। कांप रहे थे मुसाफिर ग्रौर एक-एक हजार तनस्वाह पाने वाले लोको-मोटिव के ड्राइवर अपने क्वार्टरों के अंदर आराम से सो रहे थे । क्या यह ट्रेड यूनियनिज्य की बात है ? ग्राज हमारा गंदम खेत में सड़ जाय बारिण उस पर गिर जाय ग्रौर जिस बिजली कर्मचारी को हम ग्रपने गाढ़े पसीने की कमाई से तनख्वाह देते है वह तार काटता फिरे ग्रौर हम बिजली की लाइन पर जंजीर फेंके ग्रौर सरकार उस मुवमेंट को न दबा सके तो क्या जनता उस सरकार को माफ करेगी। ग्राज जो यह मामला है यह नार्मल मामला नहीं है । मैं तो इस के इंस्टांसेज बता सकता हूं जिस में कि जब व्हीट पालिसी तय की गयी थी तो उस के बाद पंजाब में ग्रौर हरियाणा में प्रोक्योरमेंट का काम शरू किया गया ग्रीर उस समय यह पोलिटिकल पार्टिया वहां जा कर भाषण देती थीं कि सरकार को ग्रनाज मत दो ।

ग्रौर गुजरात ग्रौर महाराष्ट्र के ग्रंदर वही पोलिटिकल पार्टियां कहती थी कि यह सरकार म्रनाज नहीं देती है भ्रौर उस के साथ साथ वैस्टर्न रेलवे में स्ट्राइक थी। यह पिछले साल तकथा। स्राज जब ब्हीट प्रोक्योरमैट के दिन ग्रा गये, जब थ्रैशिंग शुरू होने वाली है, व्हीट को निकालना है और उसको डेफिसट स्टेट्स को भेजना है तो फिर वही नोटिस, वही स्ट्राइक तो कया यह ट्रेड यूनियनिज्म की बात है? तो उपाध्यक्ष महोदय, मै ब्राप के माध्यम से सरकार से इतनी प्राथना करता हं कि जनता का विश्वाश ग्राप के ऊपर है। बार बार च्नाव हुए और श्राप ने देखा। यही रोग थे ग्रांध्र में काम नहीं चलने देते थे श्रौर ग्रब उसी ग्रांध्र में चुनाव हुए तो जनता ने इंदिरा गांधी स्रौर कांग्रेस पार्टी पर विश्वाश किया । यही लोग थे जो उत्तर प्रदेश में हल्लड़बाजी करते थे ग्रौर यह सोशलिस्ट पार्टी के लोग यहां बैठे है, मुझे तो दु:ख होता है इन ग्रपने ग्राप को समाजवादी कहने वालों पर, उस पार्टी से ताल्लुक रखने वालों पर जिस का नेत्त्व भ्राचार्य नरेन्द्र देव जी ने किया था, जिस पार्टी के नेता जयप्रकाश बाब् रहे हैं। ग्राज वह ग्रपनी सारी बातों का श्रपने सारे श्रादर्शों को सरेंडर कर के बी० के० डी० में मर्ज होते हैं और उस से ग्रागे वह चल रहे है। अब तो वह अपनी पार्टी को बीज पटनायक की पार्टी में मर्ज करने की तैयार है ऐसी हालत में यह लोग ग्रायें ग्रौर मजदरों की बातें करें, ट्रेड यूनियनिज्म की बातें करें, तो मै एक ही बात ग्राप से कहता हूं कि ग्राज उनकी यह लड़ाई मजदूर के लिए नही है, ब्राज यह लड़ाई कुर्सी के लिए है। मजदूर बेचारे का तो षोषण किया जाता है। वकिंग कलास को तो बरगला कर धकेला जा रहा है। हमारे महाबीर त्यागी जी उधर बैठे हैं वह ग्रंदाजा लगायें कि क्या स्राज हर ट्रेड युनियन में यह कंपिटीशन नहीं चल रहा है कि एक ट्रेड युनियन तो कहती है कि हमारे साथ ग्राम्रो, हम तुम को ज्यादा वेतन दिलायेंगे, दूसरी कहती है कि हमारे हाथ ग्राग्रो, हम तम को ज्यादा वेतन

दिलायेगे और इस तरह से यह कंपिटीशन लीडर-शिप का है और इस तरह से वह सारी नेशन को तबाह करते जा रहे है। उपाध्यक्ष महोदय, श्रापकी मार्फत सरकार से फिर प्रार्थना करता हूं कि श्रगर सरकार ने कमजोरी दिखाई, 56 करोड़ हिन्दुस्तान की जनता के हितों की रक्षा करने में श्रगर सरकार भूफेल हुई ती हिन्दुस्तान की जनता माफ नहीं करने वाली है और श्राज हिन्दुस्तान की जनता चाहती है कि इस देश में कोई स्ट्राइक न हो, देश के कारखाने चलें, देश की रेलें चलें, देश की बिजली चले ताकि हर साल हमें दूसरे देशों से भीख न मांगनी पड़े। हम स्वाभिमान के साथ श्रपने देश का स्वाव-लम्बी बना सकें। ऐसी मेरी प्रार्थना है। इतना ही कह कर में समाप्त करता हूं।

SHRI BABUBHAI M. CHINAI: I personally feel that this is purely an economic problem and no political twist should be given to it. We have to think of the demands of the railwaymen in terms of the economic situation which is prevailing in the country. Looking at that, analyse what are the demands-their main demands, I would say-and how it will react. The Railway Minister has been kind enough to say that he will see that those who are getting Rs. 300 and less are taken care of so far as the supply of foodgrains is concerned. I, however, appeal to him that he should go a little step further....

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Shri Bhupesh Gupta's half-an-hour discussion was to commence at 5.30. I think it would be appropriate if we complete this discussion and take up the half-an-hour discussion later because breaking this up in the midst is not right. It is appropriant issue and even the non-officularity was cancelled because of this issue. I hope the House will agree with this.

HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall take up the half-an-hour discussion after this discussion.

SHRI S. G. SARDESAI: A sufficient number of Congressmen have already spoken.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no Congressman now.

SHRI BHUPESH GUPTA: Mr. Chinai should speak. Sir, the normal practice is that generally parties are represented. Then, why should we not also speak. If the Congress Party puts up 10 speakers, we can at least put up two speakers. Mr. Chinai, by all means, you should speak.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no Congress speaker now.

SHRI BHUPESH GUPTA: I have noted it. You never called anyone of us from this side, but called one after another, Congress speakers, for propaganda purpose. It is a wonderful thing.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The statistics reveal that out of the 14 speakers of the day, nine were from the Opposition and only five from the Congress.

SHRI BHUPESH GUPTA: What is the basis of the statistics? How many Opposition parties are sitting here. Mr. Vice-Chairman, you are not alternating it. But you know, in the case of the Calling Attention Motion and other things, it is not necessary because the Minister will speak. They are all supporting the Minister. The monotony is also a factor. If they like, in the Central Hall, they can make speeches.

SHRI BABUBHAI M. CHINAI: What I was saying was that the hon. Minister has said already that he will take care of those employees who were getting Rs. 300 and less so far as the food supply was concerned from the fair price shops. I would ask him to go a little further. If he is not prepared to subsidise it at least let him see that those employees get it at a fair price because they might not undergo the undue hardship in getting their day-to day supply. Also, Sir, I would like that in this the Government can go

half way. Perhaps, a channel of communication may start and thereby a solution can be found. So far as bonus is concerned, I must very frankly state that if the Government has to-yield on bonus, then the whole burden on the economy will be such that the economy will never be able to bear it for years together. I am going to show you by figures and that will prove what I have been saying. You will see that the total wages and salaries of those eligible for bonus is Rs. 413.5 crores and if we take bonus for this year, it will be Rs. 345 crores, and if we take it for the whole Fifth Five Year Plan it Rs. 1725 crores. Now, on this, if the Government has to yield, what will be its reaction on the economy? That has to be seen.

SHRI NIREN GHOSH: It is wrong.

SHRI BABUBHAI M. CHINAI: You cannot agree. I am telling you my figures. Whether you accept my figures or I accept your figures, it makes no difference. So far as this House is concerned, we have to convince it.

SHRI NIREN GHOSH: Have a fact-finding Committee to go into it. What I would just say is that this is a point on which my friend, Mr. Ghosh, and I will never be able to agree. Even though I am in a position to quote figures, What I am pointing out is that there are other benefits which the railway employees are getting and which other employees of other industrial sector, even in the public sector, are not getting. The Railways are spending Rs. 43—45 crores over free travel of their employees. That is the benefit the railway employees are enjoying.

SHRI NIREN GHOSH: That is for officers.

SHRI BABUBHAI M. CHINAI: No That is one advantage. Secondly, so far as bonus is concerned the issue is before the Bonus Commission. Why not wait for it?

SHRI NIREN GHOSH: It is outside the purview of the Bonus Commission.

SHRI BABUBHAI M. CHINAI: Why not wait for their report. They have to see it from different aspects. They had a meeting only yesterday in Bombay, an urgent meeting. Therefore, I would point out to my friends who have been pressing for bonus to please wait.

SHRI NIREN GHOSH: The Bonus Commission is not empowered to go into this question.

SHRI BABUBHAI M. CHINAI: Thirdly, I said sometime ago here that if you accede to bonus demand from the floor of this House, do you not think that it will have a snowballing and rebounding effect in the public sector projects? When I said this on the floor of the House sometime back nobody paid heed to it. Now the position has come to this that the public sector industries are bound to pay bonus. The private sector is already paying and now the public sector, namely, the railways, the Posts and Telegraphs and the Defence have started the demand for bouns. The result is that the economy cannot bear it. And if suppose for some reason or the other, for any pressure the Government accedes to the demand, then the Government is bound to disapper on grounds of economy only. Do you want that? That nobody would want. Why it happen? After all a duly elected democratic government

SHRI NIREN GHOSH: An employer's speech.

SHRI BABUBHAI M. CHINAI: is there and they have to think in terms of economic angle. What will be the reaction and repercussion of it? First you have to decide this and then decide the problem.

Sir, everybody knows that 200 trains have been cancelled during the course of the last three on four days. Coal to the power houses is only two days' supply with them. Oil will not move. Food will not move. Under these circumstances should a government, with folded hands, sit like a helpless onlooker? Do you not expect them to take action in such a situation? Do you expect the Government to see those who are interested politically to take this country to ransom,

SHRI NIREN GHOSH: I have never heard such a ...

SHRI BABUBHAI M. CHINAI: never interrupted while you were speaking even though I was tempted to do Please do not do it; otherwise you will be paid in your own coin. Therefore, Sir, what I was suggesting is that the Government has to act if they want to govern. I am not a hard bargainer. I have said that whatever be their fair demands, by all means, give them. I said about food. I said about certain essential commodities and so on. But where it is impossible to accede to their demands how are going to do it?

I wanted to say, in conclusion, that if this sum of Rs. 1,725 crores in the Fifth Plan is to be obtained, then let my friends who want to give it, including my friend, Mr. Goray, point out how it is going to be generated. I do not mind if the wealthier class or the industrialists who are earning are going to be taxed. If you are going to have it, by all means have it. But are you in a position to do it? If not, why do you think about it? I would also like to point out that nearly 75 lakhs of passengers every day have been stopped...

SHRI NIREN GHOSH: By the Government.

SHRI BABUBHAI M. CHINAI: Not by the Government, but by trade unions and saboteurs like you, Mr. Ghosh.

SHRI NIREN GHOSH: No.

SHRI BABUBHAI M. CHINAI: Believe me, a Government has to govern. A Government has to be fair. But a Government cannot be dictated to by all political trade unionists who have no interest in the welfare of the people, who are interested only in the welfare of themselves and their trade unions.

SHRI S. G. SARDESAI: Do not dictate to the Government now.

SHRI BABUBHAI M. CHINAI: I am not dictating. My friend here was all praise for Mr. Fernandes. He made him a hero.

I come from the city of Bombay. When he won the election, he was made a tiger. Tiger Mr. Fernandes! Oh, he willed Mr. S. K. Patil! It was all right. But what happened within five years? He was not only defeated but he lost his deposit also. He has not remained a paper tiger also. How many times during the last one year has he talked about "Bandh of Bombay"? And what happened about that "bandh"? Let us not say all these things. He was praising Mr. Fernandes. He said, he is a fine man, he is a reasonable man. What reasonable and fine man he is, I have my own experience. During the general elections, the same Mr. Fernandes broke my leg at midnight at an election meeting. I was in bed for eight weeks. When I issued a statement saying this has happened to me, let Mr. Fernandes apologise, Mr. Fernandes said "If Mr. Chinai can show the X-Ray photograph of his broken leg, I am prepared to apologise". I called a press conference. There were about 40 people by my bedside. I showed them the X-Ray photograph. Yet the day is to come when Mr. Fernandes is going to express his regrets'. This is the type of person with whom you are dealing. I have no sympathy for persons like Mr. Fernandes who want to dictate with guns in their hands. Conciliation, yes; negotiations, yes; fair deal, yes. The employees must fairly dealt with. The employees must be given their dues, but not when you go with a gun in your hand. Mr. Vice-Chairman, only yesterday when my reaction was asked for by All India Radio. I told the general public through All India Radio that it is the first time that the Government has acted swiftly in the interest of the country as a whole, and I wholeheartedly support the Government. If you have to negotiate, by all means negotiate. I have no objection. But do not yield on the question of bonus and other things. Otherwise, the economy of the country is in the red. The Railways itself is in the red. There was a deficit of Rs. 193 crores when the hon. Railway Minister presented his Budget, which he tried to meet by increasing the fares and the freight. If they yield on these questions, especially on the question of bonus, not only will the Railways be in the red, not only will country be in the red, but the Government sitting here will have to rule the day and go away.

SHRI DWIJENDRALAL SEN GUPTA

(West Bengal): Mr. Vice-Chairman, Sir, let us be objective instead of being subjective like Mr. Chinai. We are not here to discuss Mr. Fernandes. We are here to discuss the situation arising out of the arrest of Mr. Fernandes and the other steps taken by the Railway Ministry. one question that arises here is: Are we here for confrontation? Λll day-long debate on this side and that side went on in the nature of a very serious wordy duel, wordy confrontation. Have we assembled here for a confrontation in the name of this discussion? If not, let us do some business, let us talk business. My friends here in the Congress, who spoke before me, for whom I have regard and some of whom I appreciate otherwise, have waxed eloquent and I am surprised to find that they completely ignored all the basic principles of trade union movement in their enthusiasm and betrayed their ignorance of the subject. They have argued: Don't allow a handful of people, a small section of people, to hold the country to ransom. Have I to learn from them that unless there is a majority of the population on one side there will be no strike? Or, what will be the proportion of the entire population according to them that can legitimately declare a strike? It is always the organised minority of the entire community who acts, either by strike or otherwise and take upon themselves the privation and suffering, of every kind including death and dismissal. They in the process, change the character of the community luxury. When they go on strike, it is not a gain for them. So don't argue saying a small section of people holding the country to ransom. It is the patent argument of employers like Mr. Chinai, and should not of people like Mr. Amjad Ali or Panda. At least they should not. Sardar Amjad Ali too may have to go on strike one day and the same argument will be applied against him then. This is absolutely a wrong theory. Let them disabuse their mind. In a factory or mine or office in any industry where a strike takes place you can't expect many. Same with Railways,

Then there is another argument, a vague perverse argument: While our national economy is going to be affected, can there be any strike? What is the economy which will not be affected, big or small. In the event of a strike? Striker or lockout invariably affect economy. For Railways it is only a question of dimension. Because it is the railways, the problem is enormous. In fact, that is all the more the reason why the Government should be calm and calculating and they should understand the matter objectively. I know it is enormous. True, I am not here for canvassing strikes. I am only trying to bring before the House the magnitude of the problem which the government side have unfortunately not appreciated. You argue here, "Shoot at sight". That is your slogan...

SHRI SARDAR AMJAD ALI: No, we have never taken this slogan, "Shoot at sight".

SHRI DWIJENDRALAL SEN GUPTA: All right, I opologise if you have not said it. You have not done it. But that was the spirit of your speeches. You said, arrest of Fernandes was wholely justified. right. But what is your logic? Otherwise, the heavens would have fallen. I do not consider what Mr. Chinai said Fernandes was fair and correct. If Mr. George Fernandes is not even a tiger, then, why is this Government so panicky about him? Let the Government tolerate him. Put up with him. You accept him as a mouth piece simply. Upto 30th April, Government negotiated with him. On the 1st he was in Lucknow. . . .(Interruptions). On the 2nd morning you arrested him. What is the justification? What mischief he did on the 1st May? I say you have launched on a wrong path. arrest might have been justified if at all on the 8th after the strike had commenced when you could have carried the people with you. But by arresting Fernandes you have discredited the entire Government and have eleviated the sympathy of the people. So it is an absolutely wrong step. It was a hasty step. Then, my friend, Mr. Chandra Shekhar, who is a socialist-I have regard for him-asked whether Mr. Sardesai can give them a guarantee against sabotage as a condition for release of

George and other railwaymen. Can Mr. L. N. Mishra give us a guarantee that with the arrest of Fernandes and others there will be no sabotage tomorrow? He has with him all the resources of the government.

Who can give this guarantee? If you want a guarantee to prevent sabotage, you must behave properly calmly and reasonably. Your attitude to the problem will be a guarantee. I again say that there is no place for sabotage in trade union movement. I shall be the first person to condemn sabotage and intimidation, if any. I am not for sabotage and intimidation. But at the same time I do not like this method of giving bribes to employees for cheating a cadre of black legs, breakers. I do not like this method of giving them promise of employment to their children and so on. It is all bribery. Bribery is unpardonable. It amounts to unfair labour practice. Having said this much, I shall now come to the brass tacks,

## 6 p.m.

If you want to stop the strike you should settle mutually or you must give them alternative remedy. You must offer them some alternative. That is the purpose of Industrial Disputes Act which came into being in 1947. The Industrial Disputes Act offers scope of adjudication and arbitration and has not banned strikes. In the case of public utility services, law insist on 14 days' notice only. It is not a ban. But here for the Railways Government employees there is no alternative. What will those people do? You say that they are holding the country ransom. I say you are holding the Government employees to ransom. The moment they strike, you call them anti-national. But what have you done to them? Have you done justice to them all these years? • That is the question. If you have not done justice to them all these years, then strike is a valid action and it is a recognised method. Government of India country for that matter is a member of the International Labour Organisation. We are committed to certain Resolutions of International Labour Organisation Conventions. There, they have accepted strike as a legitimate method. If the strike

is illegal, then take action under the provision of law. But where is the provision that you can apply MISA and arrest hundreds or thousands of people even before they go on strike? Application of MISA against trade union movement is also otherwise inapplicable. My friends have said that they are immoral. They asked: When there was negotiation, why did they give strike notice? My friends probably did not understand the difference between going on a strike and giving strike notice. Strike notice has to be given. Suppose the negotiations fail. If the negotiations succeed, the strike notice can be withdrawn. But if the negotiations fail, the strike notice has to be there before going on strike. But you discussed with them inspite of their giving strike notice. My friends of the Congress-side were simply shedding crocodile tears for the common man which opposing the strikes. There was no strike What have you done for the so long. unorganised labour or landless peasants who are on poverty live income. What can these people do? You have not given them bonus not have conceded any major demand. What have you done for the unorganised sector? Have you done anything for the jute growers? The big capitalists are running the jute mills. Yesterday all the facts were given as to government's concession to these capitalists and enormous projects earned by the industry at the cost of jute growing labour and the nation. You have no finance. One can understand that position. But how much black money is there in this country? Why don't you curb that? Why don't you do something? What about ceiling on urban property? You have not done it. You talk of lack of money and finances. There are hundreds of sources.

Mr. Vice-Chairman, there are two ways of looking at things. There is always a gap between demands made and terms to be settled. There is a bargaining counter for that. With my experience in the trade union movement I can say that those who serve strike notice do not believe that they will get 100 per cent of what they ask for

If we know that there are two ends and if we know one end, that is the demand,

the other end has to be known. The government has not yet opened their mind when they do so, there might be some possibility of arriving at a settlement. The issue can yet be negotiated and a solution found if the Government and the trade unions proceed together. There must be some machinery found even if the parties create deadlock, i.e. which can save the country from the present crisis. But we must know before how the Government is going to act.

Mr. Vice-Chairman, Sir, even in small factories, in the private or public sector industries, when there is a demand given by a particular trade union, the employers sit together and decide how they could proceed in the matter and if on certain matters they accept the demand or agree to the demand on principle, they will say, "Yes, this is your due. But for the next two years or three years this will staggered." Union say no; so much will be their due, but it may be staggered. This will be the process there. So, you must negotiate as to the reasonableness of the demand first and they say how you are going to meet it. I say this because in certain matters you have done it. First step in the process of negotiation, will be to determine what is fair and reasonable. Second step will be to find out resources and last step will be the details as to the manner and method of implementing the terms agreed to be reasonable, in both short term and long term.

Then, Sir, as regards the bonus and other things, apparently it looks as if it is a very huge amount and it is said that if it is given to the railway employees today, then tomorrow, the Defence people will ask for it or the P&T people will ask for it. May I ask a question? Has not the Bonus Commission, has not the Government of India, accepted this to be a fact that a minimum bonus of 8.33% is to be given irrespective of profit or loss? What is the rationale behind this? What is the rationale behind this except the one that a month extra wage is necessary for retired persons? So, if you accept it as the rationale, how can you deny it to the railway people? If you say it is a question of finance or funds, then I would ask you

this: Did we not fight the Bangladesh war? At that time, did we consider the question of finance? Even with regard to the recommendations of the Third Pay Commission we have made certain commitments that is also a big sum. Wherefrom we shall manage that? Therefore, money is one thing and principle is another. Let us sit together and decide. If the principle is good, you must accept it and if money is involved, you must try to find it and I think there can be no difficulty in finding proper solutions.

Mr. Vice-Chairman, Sir, before I sit down, I would appeal to the Government side to save the country now. The country is in their hands. They are the Government and they started the offence. The trade unions have not started the offence. It is they who started it and it is they who can save the situation. I also appeal to the trade unions supporting the railway strike—because this will also strengthen their case—to see that the negotiations succeed and this will be possible if the Government stretches its hand of cooperation. Thank you, Sir.

SHRI L. N. MISHRA: Sir, before I take up the many points that have been raised by the honourable Members of this House, I would like to express my heartfelt sorrow and also offer my condolence on the death of Mr. Malgi, the trade union leader of Bombay, vesterday. I had stated in the other House and I would like to say in this House also that some questions were raised about this and it was asked whether some compensation could be paid to the family of Mr. Malgi. I will get this question examined and, if possible, I will try to give compensation to the family of Mr. Malgi.

Sir, before I go to the question of arrests, which has been the main point of discussion, I would like to say something, would like to offer some comments, on the points made by Shri Sardesai. He is a seasoned trade unionist and I hear him with respect and I have every regard for what he says and he also initiated the debate today. Sir, he felt that by arresting Mr. George Fernandes we have provoked the strikers. Sir, this is not a fact. It is just the other way about. Mr. Fernandes

was making preparations for a strike. I will give proof of it later. While the negotiations were going on, he was all busy in having the strike from the 8th as he has been saying. But we had some information and the strike might have started earlier also, earlier than 6-00 A.M. on the 8th.

Therefore, it is not correct to say that we ..... (Interruptions).

SHRI NIREN GHOSH: This is wrong...

SHRI L. N. MISHRA: We had no option.....(Interruptions). Please give me 10 or 12 minutes; I will not speak for long. Let me first say what I have to say and then you can speak...

SHRI NIREN GHOSH: No . . . (Interruptions).

SHRI L. N. MISHRA: I don't want to be disturbed. I am not yielding also.

According to us, if we had not acted as we have done, it would not have been in the public interest. We have sufficient evidence in our possession to show that Mr. Fernandes was not only preparing for a strike but for something bigger than a strike. We find that he has said that the nation has to come up in revolt against the Government. All these things been said. Therefore, Sir, it has been one of my most painful duties to agree to the proposal to arrest George Fernandes. I take full responsibility for the arrest of Mr. George Fernandes. It was done with my knowledge and consent. Sir, some hon. Members have tried to make out as if some other Ministry has done this or the Home Ministry has done this. wrong. It is at the instance of my Ministry and at my instance that this step taken when I got fully convinced that it was necessary in public interest to arrest Mr. George Fernandes . . .

SHRI NIREN GHOSH: Absolutely wrong...

SHRI L. N. MISHRA: Mr. Fernandes had been trying to have a strike much before. It was, I think, in January, when locomen were on strike. I asked Mr. Fernandes to help us in restoring peace

when he become President of the AIRF after Mr. Peter Alvares was thrown out of the organization. The way Mr. Peter Alvares was pushed out... Well, it is not for me to say anything on that; that is not my concern....(Interruptions).

On the 30th evening, when I was having negotiations with them, I was presiding, and the minutes were ready almost. Out of 8 demands, Sir, there was agreement on 6; only two were left-one about the bonus and the other about parity of pay. I wanted Mr. Fernandes to finish the negotiations the same night. I told him that if we sat for some more time, would be possible for us to come to some conclusion. I asked him to have it on the next day. He said that the next day was the 1st May. First of May is a very important day. Therefore, I told him, "All right. I would not like to spoil your May Day; you can participate in the celebrations, etc.". I suggested that in the evening we could sit and finish the negotiations. I requested him a number of times, but he did not agree. He said that would be in Lucknow, and asked, "How can I come in the evening?". I said, "I will arrange a plane for you in Lucknow through the help of the Chief Minister and you can come at 8 o'clock and we will sit at 9 o'clock and finish this thing and sort it out". But he was not agreeable, because he had some other designs. I tell you I got the first suspicion of this on the 30th evening. I asked for papers, and we got the evidence that he was not only preparing for a strike here but for something else in this country... (Interruptions).

SEVERAL HON. MEMBERS: No, no (Interruptions).

SHRI L. N. MISHRA: I will explain. Take your seat...(Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let the Minister first complete... (Interruptions).

SHRI N. G. GORAY: The Minister should make responsible statements...

SHRI L. N. MISHRA: He was planning to paralyse the national economy. I do not

mean to say that he was preparing for some bloody revolution. I say that programme was to create chaos in country, economic crisis in the country. During the difficult times we are passing through, the Indian Railways cannot afford the luxury of a strike any more. Indian Railways has suffered enough. As some hon. Members have pointed, it has already a deficit of Rs. 190 crores. We cannot afford the luxury of a strike in the railways any more. We found Mr. Fernandes was coming to the Rail Bhavan in the morning and evening and threatening of organizing (Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Niren Ghosh, please take your seat.

SHRI L. N. MISHRA: Sir, there were two points when we started the negotiations and these two points were made clear. Firstly, I gave an assurance that there would be no victimisation so long as the negotiations were going on. This was the assurance on the part of the Government. There was an assurance from the organisation also and it was that would not make any preparation for the strike so long as the negotiations going on. There were these two gentlemanly agreements between the two parties. What happened? Strikes notices were served during the negotiations. About unions served the strike notices one by one. This was pointed out to Fernandes. He said that it was only a technical matter and we should not take it seriously. Today I realise what he meant by it. It will be repetition but I will have to say what I said in the other House vesterday. What I. am saying here is correct and I stand by it. My idea was to go to Sardesai first. Now that Mr. Fernandes has come in, let me finish about him. Several Members have questioned the propriety of his arrest. The arrest of George Fernandes on 2nd May 1973 was a very delicate matter. Mr. George Fernandes had adopted a negative attitude both at the conference table and outside. There is enough of evidence that even while negotiations were going on, George Fernandes was preparing for a strike. On 23rd March, 1974,

addressing a public meeting of railwaymen at Calcutta, Mr. George Fernandes threated the personnel of Territorial Army if they interfered with the strike. On the 24th and 25th of April, in the series of meetings during his journey from Delhi to Calcutta, Shri George Fernandes declared that the strike could not be broken by deploying army and police.

SHRI NIREN GHOSH: Every trade union has got to say that.

SHRI L. N. MISHRA: It would virtually cripple the entire country and may lead to prebellion on the part of the people. After addressing a mass meeting at Gomoh, Dhanbad and other places, at a meeting organised at Asansol. George Fernandes said, "If the railwaymen stopped the movement of trains, the supply of coal and other essential commodities, the whole set of industries would be closed leading to a stoppage of production and the whole responsibility would lie on the Government of India." Then on 28th of April, addressing a largely attended public meeting at Bombay, Shri Fernandes reiterated his resolve not to call off the strike until the payment of bonus and increase in wages were conceded. The Badarpur Unit of the National Federation Committee had decided that the loco running staff should drop fire just going on strike. Shri R. K. Barua is an active worker and he has also been arrested. These provocative speeches had their effect and were translated into action in some places. (Interruptions).

Sir, in this background, we arrested Fernandes. Sir, this is the background in which Mr. Fernandes has been arrested. I feel amazed how Members can come out in defence of such a gentleman who has not maintained the code of conduct.

SHRI N. G. GORAY: Sir, it is character assassination.

SHRI NIREN GHOSH: You have broken every code of conduct.

SHRI L. N. MISHRA: It is also said that we have committed a breach of faith. Let me say at the very outset that nothing can be more unjust and unfair than to level such a charge. As I have stated on a number of occasions, we want a negotiated settlement.

But Mr. George Fernandes was serious. His Unions gave a strike notice during the negotiations. When I pointed out this to him, he tried to explain away as a mere technicality. But in actual practice, it was not so. While negotiations were going on, he was going round preparing for the strike. Even on the 30th evening, when I fixed the meeting on the 2nd May, he gave a statement that it was a meaningless exercise. He also said that the strike was inevitable. He continued to exhort his unions to prepare strike.

Sir, Mr. Goray and some other friends said that on what basis, do you make your assessment, statement, that he was going to prepare for the strike. I know this from his statement. It is in the "Statesman" of 1st May, 1974. That is, on the 30th evening, he stated at the Rail Bhavan—and what he said? Mr. George Fernandes, President of the Railwaymen's Federation and Convenor of the National Co-ordination Committee of the Railwaymen's Unions has told the reporters, and I quote-"As of now, the decision for a strike from the 8th stands." This is what he said when the negotiations were almost over and only ture had to be appended and two demands were to be considered. So, this was the basis on which I made a statement that he was preparing for a strike from the 8th. With this situation, the Government had no alternative but to take action. We owe a duty to the people of this country. We have a responsibility. Should we allow certain activities to continue and not take suitable measures to maintain the economic life of the community? This is for the people of this country to judge as to who really committed the breach of faith. This much about Mr. George Fernandes.

Sir, I would now like to say about the demands. A question was raised that we did not accept some of the demands where the financial implications are too small. There were eight demands. demand number one was that there should

be no victimization. What was the decision? The decision was that no railway worker will be victimized for trade union activities provided he is within the limits of the law of the land. Cases of alleged victimization will be scrutinized by the Deputy Minister, that is, Mr. Shafi Qureshi who was having the negotiations. Demand No. 2 was that working hours should be eight. Justice Miabhov had gone into the hours of work of the railway employees, and his recommendations have been accepted. That means, we accepted that demand. Demand No. 3 was decasualization. The problem of casual labour was also gone into by the Miabhoy Tribunal, and we accepted their recommendations. Demand No. 3 (a) was job evaluation. This has been accepted. Demand No. 3(b) was revision of pay and this would have meant Rs. 350 crores. We could not accept this demand. Demand No. 3(c) was revision of dearness allowance formula. It could not be accepted since the Pay Commission had given its recommendations, and we following them. Therefore, Sir, of the demand No. 4, we have accepted demand (a), that is, job evaluation. The rest of them, that is, (b) and (c), could not be accepted. Demand No. 5 was bonus. As you know, the Bonus Review Committee is going through this and it would be premature for us to give any decision. Demand No. 6 was subsidized foodgrains. Sir, with regard to that, fair price shops will be opened for the railway workers in any colony where their number is more than 300. Shri Sardesai, perhaps, said of foodgrains. I did not accept the supply of subsidized foodgrains. I did take responsibility for the supply part of the foodgrains. That will be of the Railways. I will do it either through the State Government or through the Government of India. I have to sort this out either with the Chief Ministers or the Food Minister. I took the responsibility for the supply. The only thing I said was that it would not be subsidized foodgrains; it will be fair price shops, as are available for other citizens in the country. The only difference here is that the Railways will make the accommodation available free; they depute one or two men on deputation to these shops, and the salaries will not be charged. Therefore, the establishment part

on the shops will go down and they will be able to get the foodgrains at a cheaper price.

We have agreed that foodgrains, that is, rice, wheat and baira, etc. will be sent to these shops. When, therefore, Mr. Sardesai said these things, I was a little surprised. But, I may inform him that I did not take these steps. Even today I stand by whatever decisions have been taken. Whatever has been settled, we agree to it. I am not going to change anything. I stand by those commitments. All those commitments will be there. Only these two demands to which we could not agree remain to be settled. Only these demands remain and they can be examined in future. The whole question is of situation and time. This is not the time when Indian Railways can afford any luxury by way of any more payments.

The other thing which Mr. Sardesai mentioned was that negotiations have broken not by railwaymen but by us. I am sorry, this is not a fact. I have said this earlier also.

Mr. Sardesai mentioned about concessions being given to the men. He suggested that the financial structure of the Budget etc. should be reviewed. I agree with him. I will look into it.

Some people pointed out that bamboos are being carried by the Railwayss at a very cheap rate and these are actually meant for big business houses. This is a point which a number of other hon. Members have also raised. I will ask Member (Finance) to go into it and, if necessary, I will appoint a sub-committee senior Member of Parliament who aptitude for the subject and wants to be associated with it. I will have no objection to that. We have no sympathy for big business houses and if we can get money out of them, we will be too glad to have it and for that I will thank Mr. Sardesai for having made the suggestion.

Sir, then he said that fighting workers is not fighting Fascism. We are fighting Fascism. We are not workers. We are fighting for democracy. I

am one of those, as I said in the other House yesterday, who believe that democracy and trade union movement have to go hand in hand. If we want democracy, we must have strong trade union. Only thing is that we must have a true trade union. If we have a weak trade union, we will have trouble, as we are having trouble today. That is why I say two things are a must; strong trade union and enlightened management. We want both the things, i.e., strong trade union and enlightened management and for that if any support is necessary I am prepared to lend that support. I have always been saying: one industry, one union. This only with a view to strengthen the trade union movement in the Railways especially and I stand by that and if any ballot is necessary for that and if any preparatory arrangements are necessary for that I am prepared for it. I want that Railways should have only one union. If we have only one union, we will have a strong union. If we enter into any agreement with one trade union, they will be in a position to maintain that agreement. But, what is happening here. We have entered agreements for three years but these are broken within three months, four months or six months. Therefore, it is in interest of the Government also that should have strong trade union organisations and this suggestion of Mr. Sardesai is not only acceptable to me but I welcome it. I feel as if he has taken words from my mouth.

Somebody said that we want to crush workers. Who says that I am going to crush workers. Please do not talk like this. Do not use this language. We are for the workers. Only question is country has to be protected and peace in the country has to be maintained. If some adventurist gentlemen want today some adventurism, we will not allow that adventurism. But, if there is honest trade union movement, we will allow it; we will not only allow it but we will welcome it and I will give all honest support to honest trade union movement.

Sir, a question was raised about this commitment. Before I conclude I want to

say something about it. 1 think Shri Nageshwar Prasad Sahi mentioned it. I do not want to go into the details of it. You know that in one year's time the wage bill has gone up by 40 per cent. I do not think in any other country of the world the wage bill would have gone up by 40 per cent in one year's time. It has gone up by Rs. 110 crores as a result of the recommendations of the Pay Commission and another Rs. 80 crores as a result of Mianbhoy Tribunal and other things that we have accepted in these negotiations that were going on. We are not backing out of these commitments. Well Rs. 110 crores plus Rs. 80 crores comes to Rs. 190 crores and our total bill is Rs. 570 crores. Naturally, it comes to about 38 to 40 per cent rise in wages in one year's time. It is a heavy burden on the Indian Railways at a time when Indian Railways' revenue earning is not up to the mark.

Now, for the benefit of the House I would like to say one thing. We are very keen that this strike should be called off and I request the people, I request Mr. George Fernandes and other office-bearers to withdraw the strike notices that they have given...

SHRI NIREN GHOSH: No responsible trade union would do that.

SHRI L. N. MISHRA:... and leave it to the Government for discussion and finalise the whole thing.

Here I would like to make one or two announcements which I made earlier also. I have previously announced the benefits for the workers who continue to work, whatever difficult situation may arise, and I wish to reiterate them again: Number one, those workers who will continue to work are assured of full protection; number two, we shall give extension of service for those who are about to retire; threepreference in employment to the children and wards of those Railway workers and special recognition of their services; four increments in pay and rapid promotion to deserving people in the Railways. Railway workers who go on strike must know that they will be on an illegal strike

and if they do not report for duty, Railways would be forced to withdraw the facilities that they enjoy and they may even lose their jobs...

## SHRI BHUPESH GUPTA: Threat?

SHRI L. N. MISHRA: Defaulting people will have no place in the organisation. I am perfectly clear in my mind.

I am thankful to you, Sir. I have nothing more to say.

SHRI NIREN GHOSH: It is a clear warning against the working classes and against the people of India...

SHRI L. N. MISHRA: I seek the co-operation of the House and of the people to end this difficult situation. Thank you.

SHRI BHUPESH GUPTA: We initiated the discussion for facilitating resumption of the negotiations. He didn't initiate it. I did it and you have seen this side of the House. The last part of it is a black-legging provocation and I request that it should be expunged from the proceedings.

HALF-AN-HOUR-DISCUSSION ON POINTS ARISING OUT OF THE ANSWER TO STARRED QUESTION NO. 100 GIVEN ON THE 25TH APRIL, 1974, REGARDING EXPANSION OF PRODUCTION CAPACITY BY MESSRS. MOHAN MEAKIN BREWERIES LIMITED.

SHRI BHUPESH GUPTA (West Bengal): I am thankful to the Chair for the opportunity to raise it at the fag end of the discussion. The matter, in my view, is important. The discussion I am raising, Sir, relates to certain happenings in the Ministry of Industrial Development in 1971 when Mr. Moinul Haque Choudhury was the Minister-in-charge, Mr. B. B. Lal of the Delhi land grab notoriety was the Secretary and Mr. R. V. Subramanian was the Joint Secretary. I am raising the discussion with a view to impress upon Mr. Subramaniam who has come into this Ministry to consider, what I say, on merits

and consider it from the point of view of public standard, administrative morality and code of administrative behaviour. Sir, when we want a proper type of administrative set-up, free from corruption and all that, I do hope Mr. Subramaniam, who is otherwise a sober man, will give his sober thought to it and come to the right conclusion.

Breweries

Sir, an application for the 5-fold crease and expansion of Messrs. Mohan Meakin Breweries of Ghaziabad was pending before the Ministry at that time in 1971. At that time, a Show Cause Notice for unauthorised expansion in violation of section 13 of the Industrial Development and Regulation Act was also pending against Messrs. Mohan Meakin Breweries. The company had carried out illegal expansion of its capacity from 4,000 kilolitres to 11,000 kilolitres. It must be mentioned in this connection, Sir, that Mohan Meakin Breweries was also mentioned among the 45 companies in the report of the Dutt Commission for having carried out such illegal or unauthorised expansion in violation of the Industrial Development and Regulation Act.

They were black-listed in a way. Now, Sir, the matter was under consideration. Some officers gave their opinion. First of all, I find that these were published in Current. There was one officer, N. K. Seth. He was the Director of the Ministry. He gave the figures of expansion. It was 7,421 kilolitres in 1968, 10,378 kilolitres in 1969 and 11,678 kilolitres in 1970. Having given these figures he said:

"It would thus appear that this unit has persisted in continuing to stop in production in excess of the licensed capacity in spite of the show cause notice issued to the Company on 3-9-69 for contravening the provisions of the Industrial (Development & Regulation) Act. Whatever might have been the extenuating circumstances for the party to increase its production beyond its licensed capacity till the receipt of a show-cause notice from the Government, the increase in production after its receipt appears to be a deliberate attempt to